THE PRESS COUNCIL BILL, 1963—continued

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have got a big list of hon. Members who want to take part in this debate. Therefore, I would request the Members to limit their remarks to fifteen minutes

SHRI ABID ALI: While speaking before lunch, I was mentioning about the criticism the various State against Governments and the party in power of which I am a humble but proud Member. It is my privilege and duty to place the point of view of the Party and what we feel to be correct. I was asking friends opposite their ju3tiftcation for burning godowns containing foodstuffs, burning property which the country even if for the time belongs to being it is owned by a European company or an Indian company or by an individual or a company belonging to the public sector or sector. Whatever exists in the private the citizens of the country belongs to good Indian, no sensible country and no Indian will think of damaging Indian Even food godowns are being property. destroyed by fire and violent demonstrations take place. I was therefore advising Government not only not to be bullied and blackmailed by the speeches of the Members of the opposition or by the editors of the papers or what appears in the papers but to do its duty to the country. It should not commit the crime of remaining silent when these criminal and anti-national acts are committed.

Something was said about what is happening in other countries and the example of the United Kingdom was mentioned. True there the people have sufficient sense of responsibility but the friends who quote the United Kingdom consider mostly Russia and the Communist countries as their fatherland. Take, for instance, Russia. There are only two papers. Should our Government follow that step?

No. It should be democratic and there should be a sufficient number of newspapers. Anybody can have a newspaper and anyone has got the right to oppose Government but people should not forget national interests and when an individual or an editor or anybody starts damaging national interests then the Government has to act whoever may be the person and whatever may be the position he may be holding. About that there can be no compromise. Yesterday, mention was made about Mr. Krishna Menon defending the editor in Patna who has been arrested. Some words were made use of by him with regard to the particular gentleman. I appreciate Mr. Menon who has gone there to return a debt he was owing to that editor who wrote all that was mentioned in that. Mr. Menon is not a person to keep back anybody's debt. He has gone, repaid it by paying compliments to the Editor and appearing on his behalf before the High Court. So much was mentioned about the 'Ananda Bazar Patrika' yesterday and during the Question Hour also we hear about this paper. Some of us felt as to why this paper was being mentioned like this by the spokesman of the Communist Party. On enquiry we find that this "Ananda Bazar Patrika" was the only paper in West Bengal which exposed the tactics of the Communists, how many communists went to China, how they were trained to behave here, what methods they should adopt here and so on. This is the only paper that has been writing so articles about the true facts as transpired and as told by the members of the Communist Party Therefore, these people are so themselves. much angered that they say all they should be angry with this Naturally paper opposing them. I am mentioning this only to request Government not to tak« cognisance of the charges of the Communist Party against those who do their duty to the country.

SHRI M. N, GOVINDAN NAIR (Kerala); Can I ask one question?

Ifc>hn M, N. Govindan Nair.] What did Mr. George write to be arrested under the D.I.R.?

THE VICE-CHAIRMAN (SHRI M. P. BHARCAVA): I do not allow that question. You need not reply, Mr. Abid Ali.

SHRI ABID ALI; Yesterday mention was made about some Bengali paper and he said that a Minister had written to the owner about something. About whom, he did not say. The Minister has written to the Editor who had complained about the Communists behaving in such a way that it had become very difficult for the paper to be published. The Minister had written to him, "Don't be afraid. Don't be bullied, don't be blackmailed by the Communists. In case they do anything, any unconstitutional act, then the law will take its own course and the owners of the newspapers will be helped as much as the Government could help them according to the law." What is wrong in that? What is what was published in the papers. And he was mentioning that a Government Minister a Bengali newspaper. What is written to wrong in that? That is how an attempt is made to mislead hon. Members here and when he was told to read it out he did not read. But if he had read it out he might perhaps have read out different things than what was actually mentioned. My appeal to the Press Council which is going to be set up is that it should make an honest and earnest effort to responsible journalism in the country, patriotic iournalism in the country and to take »all necessary steps to see that the sorf of indiscipline which is prevalent land what is being done to the detriment of the country is checked. It should not be that a person goes and purchases a treadle and brings out a few sheets in the name of a newspaper and he becomes an editor, he should have all the protection because he is a newspaper editor. As I said earlier, Sir, owning a newspaper, big or small,

should not be a licence to misbehave. However, under no circumstances whatever, whether it be big or small paper, should any facility be given either in the shape of advertisements or newsprint or other kind of protection if a newspaper is anti-social or sexy. I have not seen anywhere this kind of sesy weekly like the one which is being published in Delhi. It is all rubbish and I do not know why the Government is taking no action against it. If they take action there j ma_v be shouting and howling; but at least stop newsprint; at least do not give it advertisements and bring a few selected from it articles before the present organisation if you do not want to take action yourself. Of course the e should be no fear when it is a question of responsibility. As long as there is no sense of responsibility, certainly there should be fear. Of course, it should be a good Government but a good Government does not mean a frightened Government; a good Government does not mean always succumbing to the bullyism of particularly the Opposition, of the Communist Party. An hon. Member opposite was telling yesterday that so many people have been arrested; but how many more people have not been arrested in v.he country, those who are opposed to Government? Were all those people arrested because they were opposed to Government? No: a very large number of people are opposed to Government but they are not arrested because they are not behaving against the interests of the country. The very fact that there division of the Communist Party of Indiasome of them are opposed to Ch'na while some others are pro-China- that itself proves that there are some people among them who are in favour of China and thoi-e among them who have organised or were about to organise sabotage and the like have been put in iail so that they may not break your bridges, burn your aeroplanes or derail your trains. The very fact that there is this rift in the Communist party (Time h<*ll rings). Sir, you said fifteen minutes.

شری عبدالغنی (پنجاب): انہوں نے جو ادھا گھنٹہ لھا وہ کسی شمار معنی نہیں ہے -

†[श्री ग्रब्दुल ग्राती (पंजाव): उन्होंने जों ग्राधा घंटा लिया वह किसी ग्रुमार में नहीं है]

श्री ग्राबिद ग्रली : नहीं भाई, दो घंटे चाहिएं।

There should be a Federal Press Code and it should be properly observed and we should be able to check this habit of engineering opposition and exciting the minds of people for no reason.

Sir, I am winding up. Yesterday it was mentioned that Shastriji is appealing for unity but still the Defence of India Rules are there. Shastriji is, of course, earnest when he appeals for unity but it does not mean that he should allow people, as I said earlier, to go on removing railway lines and derailing the trains. Some of thosr arrested have been released because they said that they were not in the gang of those who were doing acts of treason. Their word has been accepted and they have been released but in case they do not behave as promised, certainly the Government should do its duty. I hope that the Government with the help of this new Press Council will be able to achieve all that it is attempting so that India may have a decent, patriotic and good

Thank you.

SHEI UMASHANKAR DIKSHIT (Uttar Pradesh): Mr. Vice-Chairman, Sir, I propose to confine my remark? as far as possible strictly to the clauses of the Press Council Bill only. To begin with I should like very much to express my puzzlement at the great amount of repetition and emphasis on the provisions of the Defence of India Rules while discussing the various provisions and clauses of the Bill before the House. I am not able to understand this. There maybe

t[] Hindi transliteration.

some subconscious or unconscious or vague connection in the minds of the speakers between the Defence of India Rules and the Press Council Bill but one is not able to see any direct connection. Is it meant that because the Defence of India Rules are in operation therefore the Press Council Bill in the form in which it has come from the Joint Committee and in the form in which the House may approve it should not be put on Statute Book? There is a demand to strengthen the Bill in some respects as if any changes in this Bill would have any effect against the provisions of the Defence of India Rules. The Defence of India Rules are there to meet extraordinary situations, emergencies created by war or conditions near to war or extraordinary situations of an internal character. It is meant for such purposes and unluckily for th« country the situation internally, and particularly externally, has been developing from time to time in a manner that I presume that the Government has found it difficult to review the question of the of India Rules. I fail to understand Defence how all this talk about the arrests made here or there under the Defence of India Rules affects the unbiased and cool consideration of the various provisions of the Bill or the objects of the Bill or the basic principles on which it is based. My hon. friend, Mr. Abid Ali, has dealt with this question in his own inimitable manner so effectively. I do not want to go further into it except to point out that he has tried to show. I am of the opinion convincingly, that the action against certain individuals taken under the D.I.R. recording to Jiim was thoroughly justified I would put it differently. Even if there are exceptions—supposing for the sake of argument we concede that in a particular case there nas Deen misuse and I am not here to defend misuse of the Defence of India Rules—maybe in a wide country as ours in some particular case some error has taken place. Even then, is it possible for that reason to change the properly considered scheme for self-regulation of the

[Shri Umashankar Dikshit.] Press with a certain amount of statuencouragement and assistance? I In my opinion, all that, particularly what Mr Bhupesh Gupta tried to say over a long part of his speech. was entirely irrelevant. It may be good politics, it may be good political propaganda to say all these things, but certainly it is not good logic or good argument. Anyway, as I said in the beginning, I shall deal with the various provisions of the Bill before the House.

I shall briefly deal first with clause 4 of the Bill. Clause 4(2) says: —

"The Chairman shall be a person nominated by the Chief Justice of India."

The Press Commission recommended that the Chairman of the Press Council should be a person of high judicial experience and personally I hold strongly the view that this clause would have been preferable to the present arrangement. When this question was raised during the discussion of the Bill in the Select Committee, certain other possibilities or practical difficulties came up for consideration. The question was whether in a given situation if it is not possible to get a person of high judicial experience, if from among the Tetired gentlemen from the High Courts or elsewhere we are not able to get a person, or there is somebody else who is quite suitable for that important post considering the purposes and the objects of the Bill, it would be desirable to confine the selection to one particular category. Therefore, it was felt that the best way to solve this problem was to entrust the responsibility to the holder of the high office of the Chief Justice of India, who is non-controversial and who commands great respect and reputation in the country, not only in judicial circles, not only among the general public and also particularly among the journalists, editors and the newspaper industry. In fact, there were repeated suggestions that the approach to the Press

Council Bill should be of a judicial character. There is an amendment-I do not know who has tabled it-saying that certain direction? should be given in the Bill for the Chief Justice to follow in making his selection of the Chairman of the Council. In my opinion it is most undesirable to give any such directions. It would be improper, in my opinion, to fetter the discretion of the Chief Justice in particular ways. If you say that the working journalists should be consulted, well, you will have to sav that certain other people might have to be consulted and so on. So, the Chief Justice should be left free to exercise his discretion according to his best lights. He should also be free to formulate his own procedure for the selection of a suitable person as the Chairman of the Press Council. I think if we go into it in greater detail so as to suggest the various categories or various precautions to be taken by the Chief Justice, it would make it embarrassing and it would make it awkward and perhaps it would be difficult for him to perform this very-important function.

Bill 1963

Then, the other clause to which I would like to refer while making a few other observations is clause 12. I would like to draw tha attention of hon. Members of this House and all those who are interested in a proper Press Council coming into existence to clause 12 (2) (a). Tt

"to help newspaper" to maintain their independence;".

In my opinion, the fears and suspicions that have been expressed here by certain Members from the Opposition are not really wellfounded, because the Press Council is charged with the task of helping newspapers to maintain their independence. Whether there is any other specific provision of that kind or not. the Press Council cannot be divested of thi» duty. It is bound to feel its responsibility for doing everything to prevent any adverse effect upon the maintenance of independence of newspaper*

in India. In fact, in the first stage of formation of the Press Council, if you go into detailed suggestions as to how the Council should function, again I say it will not be very helpful for the Council because there is not muct precedence in this matter. Of course, there are other professional councils like the Bar Council and the Medical Council, but there is no other instance of such a combination of a profession, an industry and a public utility service as the Press is. Therefore, there are no precedents for the Press Council to follow. But I advance this argument more particularly in connection with the next clause, i.e. subclauses (1) and (2) of clause 13. The point has been made by eminent speakers eariier that in an essentially professional body of this kind how ran we "take within its purview cases affecting outsiders, people who have nothing to do with the Press. Some of us are very much influenced by the possibility of governmental authority interfering here and there. Such interferences, it is stated, are taking place.

SHRI ATAL BIHARI VAJPAYEE: How to prevent that?

SHRI UMASHANKAR DIKSHIT: I will tell you. My point is this. This evil is not a serious evil at all. My own experience is that the Indian Press has stood up for its rights so successfully that little aberrations and irregularities of this kind have not made any effective impact upon independence and freedom. I agree with Mr. Abid Ali when he says that officers, local authorities and even men of influence are more afraid of the Press than the Press is afraid of them. I have been connected with a newspaper for some time. We have had differences with the authorities .Action has been taken against us more than once. We have stood our ground and finally our position has been understood. We have had financial difficulties as a result of such pres-~3 P.M. sure, but there are certain ways in which Governments react, certain ways in which the Press must

insist on reacting. But if you want to go and bring in a kind of straight jacket in which either the Press or other individuals have to function, it will be very difficult for us to really make a success of the Press Council. Because let us remember one central fact in this connection. The Press Council is not going to function like, shall I say, an Inspector General of Police of the Government of India or some army authority and c^ll somebody, shoot him, punish him, or finish with him. No. Sir. While Mr. Mani tried to put emphasis on the fact that censure is a penal measure, Mr. Bhu-pesh Gupta was trying to say as if the censure is so serious a penalty that it will really frighten everybody out of his wits. Nothing of the kind. I would say that all this "ind of suspicion and apprehension about the freedom of the Press or the authority of the Pres_s being adversely affected by interference is not well based. Let us not read too much into the functions of the Press Council.

There is reference in clause 14(2) to the Code of Civil Procedure in respect of certain matters, giving certain rights to the Press Council in the matter of enquiries. By and large I believe, and I think the Select Committee was unanimous on this point, that unless there is some authority, or some manner of at least ensuring attendance for calling a person to give answers to questions and to give the necessary information, which is an essential part of the minimum equipment necessary without which the Press Council would not he able to function, we would make it an instrument which would stultify itself. Although it need not be too effective an instrument, certainly it must be able to command respect. Therefor* these provisions in my opinion are reces-sary.

There is, however, one point which in my opinion has some force, and that is, whether it is desirable to have the sub-clause about the discovery and production of documents.

[Shri Umashankar Dikshit.] not know what exactly is intended. The fear in some minds is, as it was in my mind also, that supposing a reporter or a correspondent has given some particular news and the editor does not want to disclose the source of the news or does not want to disclose even the fact that a particular sub-editor or reporter has given the information or published the item in the Press, then I submit that even under the Press Council Bill he will be free to refuse to give the information. Nothing in the Press Council Bill prevents him from taking the same kind of stand which the respected editors have been taking all the time throughout the history of the Press in India and elsewhere. What happens in cases of defamation?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): YOU will have to wind up now.

SHRI UMASHANKAR DIKSHIT: I know Sir, but such a long time has been given . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); There was no rationing of time until yesterday. Today it has been rationed. I announced at the beginning that every Member will limit his remarks to 15 minutes. You have taken 19 minutes already.

SHRI UMASHANKAR DIKSHIT: I will conclude quickly.

SHRI G. RAMACHANDRAN (Nominated): Make it a round figure of 20 minutes.

SHRI UMASHANKAR DIKSHIT: I was saying that this is not going to create that kind of difficulty which newspaper editors or some working journalists seem to imagine. In any case the Press Council should keep such matters carefully under review, and if it sees that the freedom of the editor to be able to take a stand in regard to the disclosure of certain information is affected, then the matter should be reported to Government,

and Parliament can reconsider the matter when the time comes for amending the Act, the enactment that will take place now.

Mr. Bhupesh Gupta has tabled a large number of amendments and it is not that I have an $_{\rm v}$ quarrel with th $_{\rm e}$ views he holds or expresses, but he tries to take the stand, I mean he has consistently maintained the stand that he stands for the freedom and independence of the Press in India, but the amendments that he has proposed are a negation of Press freedom. If half of them were included in the Press Council Bill, I am afraid the Press in India would lose all its freedom

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We will come to the amendments. If you have anything against the amendments, you can speak at that stage.

SHRI UMASHANKAR DIKSHIT: Sir, I hardly intervene in debates except when I feel very strongly and in a matter in which in a public sense I am interested. If you will kindly accept my assurance, I do not want to take the time of the House one moment longer than is possible, but I am afraid that some points may not be made at all. Now what I was saying was this. One of his amend-, ments says-help the working class struggle to be carried on by the Press. He wants the Press to be encouraged, in a particular manner. He wants the Press to be discouraged from doing certain things. He wants the Press to be inspired; he wants that. the Press should be controlled in a particular manner, according to him, in the public interest. This is not the way to deal with a free Press. You cannot do it. What is public interest is one thing in one mind and it is quite a different thing in another mind. In the name of public interest if Mr. Bhupesh Gupta wants or anybody or any other party wants to guide the Press in any particular line, it will be disastrous for the existence of free Press in India

In the end, I was rather shocked at the way one friend on the other side, I think Mr. Jagat Narain, was mentioning as to how things stood at the time of the British regime—he remembered the British regime with a kind of feeling which gave one a certain amount of sympathy with him —but the pity of it is that it is not possible to help the situation now. He has evidently completely missed the context in which the British Government functioned. It had no public base, no mass base in the country, and certain kind of appearances the British Government had to maintain. Does the hon. friend want that in the context of a welfare state—I do not plead for it, there may be mistakes, weaknesses, and so on-but under the Constitution does he want the press to go in the old way? He says that newspapers should be free to give publicity to slanders. I do not know what he meant.

SHRI JAGAT NARAIN (Punjab): I did not say that.

SHRI UMASHANKAR DIKSHIT: He said scandals.

SHRI JAGAT NARAIN: Scandal about Ministers.

SHRI UMASHANKAR DIKSHIT: But not about others? We have to take a responsible line in giving careful consideration to this Bill. This is a new Bill. As the Minister of Information and Broadcasting yesterday rightly pointed out, it is new ground being broken and we must give it our whole-hearted support, and we hope that it will be able to build up a climate in the country in which the newspapers-apart from any penal action taken under the law, apart from all that-will not do anything by which they would be afraid of losing their respect in the country, they would function with self-restraint and with a greater measure of discipline.

Thank you.

श्री ग्रदल बिहारी वाजपेयी : महोदय, मैं इस विधेयक का स्वागत करता हं। इसके अनुसार देश में एक प्रेस परिषद की स्थापना होने जा रही है। देर से सही, यह ठीक दिशा में एक कदम है श्रीर समाचारपर्वी की स्वाधीनता की बनाये रखने में और उनका स्तर उठाने में यह परिषद जरूर सहायक होगी।

Bill, 1963

हमारे देश में समाचार पत्नों की बडी पुरानी परंपरा है । स्वाधीनता के संघर्ष में पत्नों ने महत्वपूर्ण योगदान दिया । हमारे राष्ट्रीय नेता समाचार पत्नों से किसी न किसी रूप में सम्बन्धित रहे। तव पत्र में काम करना एक मिशन समझा जाता था । भ्रव तो जमाना बदल रहा है ग्रीर यह एक प्रोफेशन बन गया है, एक फैशन बनता जा रहा है।

मझे खेद हैं कि संयुक्त प्रवर समिति ने मूल विधेयक में जो एक महत्व-पूर्ण संशोधन किया था, उसे रह करने के लिये सरकार की ग्रोर से एक संशोधन श्राया है। यह तो स्पष्ट है कि हमारे मंत्री महोदय संयुक्त प्रवर समिति से श्रपनी बात नहीं मनवा सके, संयुक्त प्रवर समिति को ग्रपनी बात मानने के लिये तैयार नहीं कर सके और इसलिये वे एक संशोधन सदन में ला रहे हैं। उन्हें यह करने का अधिकार है और सदन ग्रगर चाहे तो संयुक्त प्रवर समिति के मत को ग्रस्वीकार कर सकता है। लेकिन में जानना चाहता हूं कि जो वात संयुक्त प्रवर समिति के गले के नीचे नहीं उतरी, वह सदन के गले के नीचे कैसे उतरेगी ? पत्नों की स्वाधीनता की रक्षा होनी चाहिये ग्रीर उनका स्तर भी बढ़ना चाहिये । लेकिन समाचार पत्नों की स्वाधीनता को जो धनेक संकट हैं, उनमें एक संकट सरकार की ग्रोर से है या सरकार में जो ज्यक्ति हैं उनकी छोर से हैं, सरकार की नीतियों की ग्रोर से भी है। क्या प्रेस परिषद इस सम्बन्ध में कुछ नहीं

श्री ग्रटल बिहारी वाजपेयी कर सकेगी ? कुछ अंशों में नियंत्रण भावश्यक है और भाःम नियंत्रण सब से भ्रच्छा नियंत्रण होता है । काली भेडें सभी जगह हैं । केवल समाचार पत्नीं में ही नहीं, राजनीतिकों में भी काली भेडें हैं । उन्हें एकाकी किया जाना चाहिये, उनके विरुद्ध जनमत बनाना चाहिये । लेकिन श्रगर समाचार पत्नों की स्वाधीनता में सरकार की कुछ नीतियां बाधक होंगी, तो क्या प्रेस कौंसिल हाथ पर हाथ रखे बैठी रहेगी, क्या वह मुक दर्शक बन जायगी और क्या वह सत्ताधीशों के खिलाफ द्यावाज नहीं उठा सकेगी ? श्रगर नहीं उठा सकेगी, तो प्रेस समाचार पत्नों का सम्मान प्राप्त नहीं कर सकेगी, फिर वह समाचार पत्नीं में विश्वास जगा नहीं सकेगी।

SHRI AKBAR ALI KHAN: The Press Council is a responsible body. If the hon. Member sees the Bill, it can influence or control the Press against these things.

श्री ग्रटल बिहारी वाजपेयी: महोदय, संयुक्त प्रवर समिति ने, ज्वाइन्ट सिलेक्ट कमेटी ने, एक संशोधन किया था कि श्रगर हस्तक्षेप की शिकायतें सरकार की तरफ से श्रायें, श्रगर समाचार पत्र यह शिकायतें करें कि सरकार या श्रथारिटी या प्रभावी लोग समाचार पत्नों में दखल-दाजी कर रहे हैं, उनकी श्राजावी को रोक रहे हैं, तो प्रेस काँसिल ऐसी शिकायतों पर भी विचार कर सकेगी।

شری اکبرعلی خان ، پهر وه پریس کوسل نهیں رهی سمتهلگ ایلس هے -

†[श्री अकबर अली खान: फिर वह प्रेस काँसिल नहीं रही, समधिग एल्स है।]

श्री ग्रटल बिहारी वाजवेयी : मैं नहीं जानता कि "समिथिग एल्स" का क्या मतलब है। प्राखिर संयुक्त प्रवर समिति ने यही सिफारिश की थी और यही मैं सवाल पूछ रहा हूं कि क्या प्रेस कौंसिल जब सरकार की ग्रोर से हस्तकेप होगा, तो चुपचाप बैठी देखती रहेगी ? यह कहना भ्रापका टीक है कि हम प्रेस कौंसिल को एक श्रदालत नहीं बनाना चाहते ग्रीर हमने यह भी माना है कि यदि यह स्टैट्टरी नहीं होगी और ब्रिटिश प्रेस कौंसिल जैसी हमारी प्रेस कौंसिल होगी, तब भी देश में इसका चलना मुश्किल होगा । इसके लिये हमने बीच का रास्ता रखा है। मगर क्या प्रेस कौसिल सरकार की निन्दा कर सकेवी ? क्या प्रेस कौंसिल ऐसे मामलों में जिनमें सरकार की श्रोर से हस्तक्षप होता है अपनी राय प्रगट कर सकेगी ? क्या मंत्री महोदय के संशोधन का यही ग्रर्थं नहीं है कि संयक्त प्रवर समिति ने जो सिफारिश की थी. उस पर ग्रब पानी फोरा जा रहा है ?

यह ठीक है कि हमारे देश के समाचार-पत्नों को काफी स्वाधीनता है और इसके लिये हमें गर्व है, अभिमान है । यह हमारे लोकतत्र का एक उज्जवल पहलू है। ग्रीर मैंने जैसा निवेदन किया, कुछ पत्न ऐसे हैं जिनमें सुधार की गंजाइश है ग्रौर इसके लिये जनमत बने ग्रीर समाचार पत्नों का संगठन हो जो उनके विरुद्ध अपनी राय प्रगट करे । लेकिन सरकार जो कुछ कर रही है उसकी धीर से भी ग्रांखें बन्द कर के नहीं चला जा सकता है । मैं दो उदाहरण देना चाहता हं। मैंने अपनी जो विमति टिप्पणी दी है उसमें लिखा है कि समाचार पत्नों पर नियंत्रण करने का एक तरीका आजकल न्युजित्रन्ट का वितरण है। किसे न्युजित्रन्ट दिया जाय और किसे न दिया जाये,

^{†[]} Hindi transliteration.

यह सरकार तय करती है। कहने के लिये नियम बना दिये गये हैं, लेकिन चनका पालन नहीं होता । मैं एक ऐसा उदाहरण जानता हूं कि दो समाचारपत्र साथ साथ निकले, उनमें एक पत्न को म्युजप्रिन्ट दिया गया भ्रौर दूसरे को नहीं दिया गया । मैं मंत्री महोदय की नोटिस में यह उदाहरण ला चुका हूं। 'रांची एक्सप्रेस' एक पत्न प्रकाशित हुआ सन् 1963 में । वह कोई पूंजीपति का पत्न नहीं है। कुछ स्वतंत्र व्यक्ति उसको चला रहे हैं। उन्हीं दिनों 'भारत मेल' एक पत्र प्रकाशित किया गया जो बिहार कांग्रेस के किसी गृट से संबंधित है। 'भारत मेल' को न्युजिपन्ट दे दिया यया, लेकिन 'रांची एक्सप्रेस' को नहीं दिया गया भीर मंत्री महोदय कहते हैं कि न्युजिपन्ट देने की जो हमने नीति बनाई है, उसी के अनुसार यह किया गया है। यह सरासर गलत है। क्या न्युजिपन्ट वितरण में मनमानी कर के सरकार प्रेंश की स्वाधीनता का किसी न किसी **क**प में हनन नहीं कर रही है ? न्यूज-प्रिन्ट की ऐसी व्यवस्था क्यों नहीं बनाई जाती कि जिस पर कोई उंगली न उठा सके, जिस में किसी ग्रधिकारी को, किसी कर्मनारी को, किसी के साथ अन्याय करने का मौका न मिले । क्या न्यजप्रिन्ट के वितरण के सम्बन्ध में प्रेस कौंसिल कुछ कह सकेगी ? प्रभी जो प्रेस काँसिल **का रू**प है, उसमें न्युजप्रिन्ट के वितरण में यह पक्षपात, यह भेदनाव, प्रेस कींसिल के अधिकार क्षेत्र में नहीं आयेगा।

एक दूसरी बात है विज्ञापनों की ।
कल सदन में सूचना मंत्री महोदया ने
कहा कि विज्ञापन बिकी के हिसाब से
दिये जाते हैं, सकृलिशन के हिसाब से
दिये जाते हैं । यह बात ठीक नहीं है ।
बहु बात अगर ठीक होती, तो मुझे
बहुा धानन्द होता । उनकी नोटिस में
भी ऐसे मामले लाये जा चुके हैं और
\$97 RS—5.

उन्हें यह जानना चाहिये कि विकी 🕏 हिसाब से विज्ञापन नहीं मिलते हैं। विज्ञापन देने में पत्नों की विचारघारा देखी जाती है; विचारधारा सही है या गलत है, यह निर्णय करने का धधिकार सरकार को नहीं दिया जा सकता । **धगर विचारधारा से लड़ना है, तो भाष** दूसरे पत्न निकालिये, जनता में प्रचार करिये, विचारधारा का खंडन करिये । मगर जो सरकार का पैसा है, वह जनता का पैसा है ग्रीर विज्ञापन इसलिये दिये जाते हैं कि वे अधिक से अधिक लोगों तक पहुंचें। जो पत्न ग्रधिक से प्रधिक लोगों तक पहुंचते हैं, उन्हीं को विज्ञापन दे कर विज्ञापन देने का उद्देश्य पूरा हो। सकता है। मगर ऐसे उदाहरण हैं जिन में समाचारपत्नों को काली सूची में रख दिया गया है । गृह मंत्रालय एक काली सूची तैयार करता है। वह काली सूची है, इसलिये प्रकाश में नहीं पाती क्यों कि प्रकाश में आयेगी, तो फिर वह काली नहीं रहेगी और इसलिये उसकी ग्रंधरे में रखा जाता है भीर गुप्त रूप से उसे मंत्रालयों को भेजा जाता है। जब कभी समाचारपत्नों के संचालक, सम्पादक विभिन्न मंत्रालयों में, विभागों में जाते हैं तो उनसे कहा जाता है कि गृह मंत्रालय ने काली सुची बनाई है, आप उसमें से अपना नाम निकलवाइये । यह काली सुची किस ब्राधार पर बनती है ? समाचारपत्नों की विकी देखी जानी चाहिए, उनकी विचार-धारा नहीं । विज्ञापन देने में ग्रगर सरकार भेदभाव करे तो क्या प्रेस कौंसिल के सामने यह बात लाई जा सकती है? क्या प्रेस कौंसिल इस पर अपनी राय प्रगट कर सकती है ? क्या प्रेस कौंसिल सरकार को यह निर्देश दे सकती है कि विज्ञापन देने में किसी प्रकार की गड़वड़ी नहीं होनी चाहिए ? मुझे लगता है कि प्रेस कौंसिल की इसका अधिकार नहीं होगा । अगर सरकार प्रेस काँसिल को यह ग्रधिकार नहीं दे सकती,

Bill, 1969

[श्री ग्रटल बिहारी वाजपेयी] वो कोई वैकल्पिक व्यवस्था करनी चाहिए, जिसमें न्यजींपट के वितरण के सम्बन्ध में, विज्ञापन देने के सम्बन्ध में लोगों को, समाचार-पत्नों को, किसी तरह की शिकायत न हो। पहोदय, मैं ऐसे समाचारपत्र जानता हं जिनको पहले ग्रंक में ही सरकारी विज्ञापन मिल गया है, बिक्री का सवाल ही नहीं है वे निकले ही नहीं हैं, वे बिके ही नहीं हैं। षांक छपना बाकी है कि सरकार ने **छन्हें** विज्ञापन देकर अनुग्रहीत कर दिया। बह नीति ठीक नहीं है। इससे पत्नों की स्वाधीनता पर ग्राधात होता है। धगर हम पत्नों की स्वाधीनता सच्चे प्रथीं में सूरक्षित रखना चाहते हैं, तो विज्ञापन के वितरण में जो भेदभाव चल रहा है, उसे समाप्त करना होगा।

महोदय, यहां चर्चा हुई है पत्नों के स्वामित्व **डी, धौ**र यह एक बड़ी गम्भीर बात है। जिस तरह से हमारे यहां समाचारपत्न उद्योग का विकास हो रहा है वह भविष्य के लिये एक ग्राशंका पैदा करता है । वे पंजीपति चो उद्योगों में हावी हैं, समाचारपत्र निकालते 🖁 । वे राजनीतिक दलों को बड़ी माता में **प**पया देकर उन पर ग्रसर डालते हैं श्रीर चंस तरह धीरे-धीरे सही जनमत बनाने का काम हमारे देश में कठिन होता जा रहा है। संयुक्त प्रवर समिति ने विचार किया था कि प्रेस कॉसिल को पत्नों के स्वामित्व के सम्बन्ध में देश में यह प्रवृत्तियां बल पकड़ रही हैं **इन** पर ध्यान रखना होगा । स्पष्ट है कि प्रेस कौंसिल इस बारे में कोई बड़ा क्रांतिकारी कदम नहीं उठा सकती, लेकिन एक बात धगर हम सोचें तो स्पष्ट हो जायेगी कि ये भो पत्नों की शुंखलायें चल रही हैं क्या उनको शासन और शासनारूढ़ व्यक्ति प्रोत्साहन महीं देते । सदन में उनकी विदेश करना ठीक है, मगर किन दलों का, किन धन कुबेरों के साथ सम्बन्ध है यह छिना हुआ नहीं है। सत्तारूढ़ दल में ही किस गुट का समर्थन कौन पूंजीपति कर रहे हैं यह भी मब रहस्य की बात नहीं है। यहां तक कि मंत्रिमंडल के सदस्यों ने अपने अपने समाचारपत्र बांट लिए हैं या यह कहना चाहिए कि पूंजीपतियों ने मंत्रिमंडल के सदस्यों को छांट लिया है। कोई किसी के साथ लगे हुए हैं, कोई किसी के साथ लगे हुए हैं, कोई किसी के साथ लगे हुए हैं। एक दूसरे से बल प्राप्त करते हैं, एक दूसरे का प्रचार करते हैं क्योंकि एक शस्त्र है उनके हाथ में। एक बात भीर है।

ग्रगर सही माने में यह सर्कुलेशन वाली बात ही विज्ञापन पर लगती है तो छोटे समाचारपत्नों को विज्ञापन नहीं मिलेंगे। जो जिले में चलते हैं, मुफस्सिल में चलते हैं, जिनके पीछ कोई बड़े पंजीपति का बल नहीं है, उनकी संख्या रहेगी, बिकी कम रहेगी, वे बड़े पत्नों की तूलना में, प्रतियोगिता में कैसे टिकेंगे ? महोदय, अगर राजनीति को पूंजी के प्रभाव से मुक्त किया जा सके धीर राजनीतिक नेता धन-क्बेरों के ग्राश्रय पर जीना छोड़ें तो पत्नों की शृंखलासे जो विकृतियां उत्पन्न हो गई हैं उनको धगर मिटाया नहीं जा सकता तो कम तो भवश्य किया जा सकता है। लेकिन हम श्रृंखलाबद्ध समाचारपत्नों का समयंन प्राप्त करते हैं भीर इस कारण उनका प्रभाव बढ़ता है।

में एक बात कह कर समाप्त कर दंगा। प्रेस कौंसिल को निन्दा करने का ग्रधिकार होना चाहिए । प्रेस कौंसिल ग्रदालत नहीं है, लेकिन ग्रगर हमने उसे निन्दा करने का भी अधिकार नहीं दिया तो प्रेस कौंसिल बनावे का कोई मतलब नहीं है। हमारे मिल्ल श्री मणि कहते हैं कि प्रेस कौंसिल केवल धपनी राय लिखे ग्रीर उस राय को सँश्योर न कहा जाय, केवल यह कहा जाये कि अपनी राय लिखते हैं। लेकिन ग्रगर राय खराब होगी तो वह निन्दा न कहते हुए भी निन्दा हो जायेगी । इसलिए सेंश्योर नाम देने में ऐतराज नहीं होना चाहिए । मुझे यह आणंका है कि ऐसे समाचारपत्र हो सकते हैं जिनकी एक बार निन्दा की जाय, दो बार निन्दा की जाय, तीन बार निन्दा की जाय तो भी उन पर कोई प्रभाव नहीं पड़ेगा ।

श्री धकवर धली खान : उनको प्रोसी-क्यट करेंगे।

भी ग्रटल बिहारी वाजपेयी: तो स्थिति बड़ी रहेगी । इसके सम्बन्ध में सरकार को सोचना होगा । फिर ग्रगर प्रेस कींसिल सरकार की धोर से होने वाले हस्तक्षेप पर रोक नहीं सगा सकेगी ग्रीर प्रेस कौंसिल की निन्दा पर सरकार कार्यवाही करेगी तो प्रेस कौंसिल समाचारपत्नों का विश्वास नहीं बनाए रख सकेगी । भौर इसलिए समाचारपत्नों की स्वाधीनता में हस्तक्षेप कहीं से भी हो, प्रेस सिल को उसके सम्बन्ध में बोलने का, प्रपनी राय निर्भीकता से प्रकट करने का, धिकार होना चाहिए।

महोदय, बम्बई से निकलने वाले एक साप्ताहिक पत्र की निन्दा लोक सभा ने की, उसके सम्पादक को बुला कर लोक सभा के सदन में उसकी भर्त्सना की गई, लेकिन जो सत्तारूढ़ हैं उन्होंने उस लोक सभा की निन्दा को ह्यान में नहीं लिया । उस पत्र को सम्मान किर उसके सम्पादक को सम्मान देकर नोक सभा की भत्सीना पर पानी फेर दिया गया। जिनके हाथों में ग्रधिकार है, जासन सत्ता है वे ग्रगर प्रेस कींसिल की निन्दा के बाद भी प्रेस कौंसिल के विपरीत राय के बाद भी ग्रपने स्वार्थ के लिए दलगत या व्यक्तिगत सस्ती प्रसिद्धि प्राप्त करने के लिए गलत समाचारपत्नों को चरित्र की हत्या करने वाले समाचारपत्रों को भी भोत्साहन देंगे तो प्रेस कौंसिल पत्नों का स्तर नहीं बनाए रख सकती है। चरित्रों की हत्या तो आजकल राजनीतिज्ञ भी कर रहे है-प्रेस को उसके लिए क्या दोष देना है। उत्तर प्रदेश में जो कुछ हो रहा है उसके लिए राजनीतिज्ञों का सिर शर्म से झुक - जाना चाहिए । दिल्ली से निकलने वाले 'ग्राब्जर्वर' के लिए हम क्या कहें जब वहां एक महिला मध्य मंत्री के खिलाफ गन्दे पर्चे ्र छापे जाते हैं भीर दूसरे मंत्री पर चरित्रहीनता ं के धारोप लगाए जाते हैं। जो धारोप-

प्रत्यारोप एक दल के लोग अपने दल के ही व्यक्तियों पर लगाते हैं ग्रगर वे भी छाप दिये जायें तो भी दनिया के सामने हम गर्व से सिर उठा कर नहीं देख सकते । समाचारपत्र सारे समाज से शासन से धलग रह कर नहीं चल सकते । धगर उनका स्तर बनाए रखना है तो हर एक क्षेत्र में स्तर बनाए रखना होगा । इसलिए प्रेस का स्तर बनाए रखने के साथ सरकार को भी ग्रपना स्तर बनाए रखने का ध्यान रखना होगा । स्वयं को ठीक रिखए, तभी प्रेस की स्वाधीनता सुरक्षित रहेगी और राष्ट्र के निर्माण में वह अपना योगदान दे सकेगा।

SHMMATTC LAIJTHA RAJAGOPA-LAN (Madras): Mr. Vice-Chairman, the Press Council Bill as reported by the Joint Committee of both the Houses has been moved in this Upper House by the hon'ble Deputy Minister. It has been so far analysed thoroughly clause by clause and criticised by some of them also. Hence I am not going into the details of the Bill as such. But I would like to state only two points in general. I would also like to envisage what the Press Council could do if and when constituted.

Mr. Vice-Chairman, the Press Council is to be set up with the purpose of preserving the freedom of the Press and of maintaining and improving the standards of newspapers in India. In this connection I would like to say about the freedom of the Press. Some of the Opposition Members expressed their doubt in this regard. Nowhere in the world the Press enjoys so much of freedom as in our country. If some of the Members feel that this freedom is not enough, let them look at the neighbouring countries, Pakistan and China and some' other countries of the world. There the Press is run by tha Government and for the Government but on the contrary, in our country, the Government, I should say, follows a lenient policy. Only when certain newspapers transgress the limit and try to jeopardise the security of the

[Shrimati Lalitha (Rajagopalan]. nation by misrepresentation of facts or by inciting the public in an anti-national manner the Government has no other go but to utilise the Defence of India Rules. No country in the world would tolerate such anti-national activities and in some countries severe punishment is meted out. When the antinational activities of the Pro-Peking group were unearthed some time ago in our country and when at the Tenali conference the lame group displayed the portrait of Mao Tse Tung, what did the Government of India do? Thanks to the lenient policy of the Government, these people are only in jails and are still surviving. Can we imagine the name kind of treatment meted out to people who indulge in such activities in any other part of the world?

I would like to state that in our democratic set-up of Government, the Press, with the support of the Council, should exercise its freedom within its purview with restraint and caution. Freedom of the Press should be in the largest interest of the nation as a whole. To be an effective media the Press can ill-afford to ignore the Government and the people. As earlier pointed out by the hon. Minister, freedom of the individual is as important as the freedom of the Press. If this point is borne in mind, there never will arise an occasion to curb the freedom of the Press at any stage.

Secondly, about improving the standard of the newspapers, this task not only lies with the Press Council but also with the newspapers. The Press Council if and when constituted, with the co-operation of these newspapers, should try to take effective steps to curb yellow journalism and also the ever-increasing obscene literature and other matters which degrade the standards of newspapers In India. In this connection, 1 would like to state that an English daily in my State carried an advertisement for a movie in an obscene manner. The advertisements and captions were

singularly vulgar. The posters lor this particular picture were equally obscene. The same picture had a different caption in the capital. The Press Council should take up this matter seriously and see that such advertisements are not given space in the newspapers. This measure only enhances the prestige of the newspapers.

As for the obscene literature, posters and advertisements, I feel, that though public opinion has to be mobilised, the Government with the help of the Press Council and within the purview of the Council, can bring some measure to put an end to the same. I am sure if these measures are evolved, they will undoubtedly gain popularity and public support.

Before I conclude I would like to refer to the amendments moved by Shri Bhupesh Gupta. I would not like to go into details but I would like to refer to one or two points. He says in his amendment to clause 4:

"Provided further that no official or retire^ official of the Government shall be eligible for such nomination."

As far as the official part is concerned, it is out of question. As far as the retired officials of the Government are concerned, it does not mean that a retired official is not efficient. $H_{\rm e}$ can handle things. If he has qualification in that sphere and if he is an experienced man, age, experience and qualifications count. When there are many retired officials working as Ambassadors, Parliamentarians, etc. one cannot see why there cannot be retired officials. So I do not agree with the amendment. He says further:

"Provided also that before making his nomination the Chief Justice shall ask for advice in the matter from the organisations of Worife ing Journalists."

That is illogical. When we request the Chief Justice to nominate tha Chairman we are entrusting the work with full confidence in him. "Where does the organisation of Working Journalists come in? Perhaps Mr. Gupta thinks otherwise.

About the other amendments 1 am «ot going into details because they contain ail the English alphabets \hat{f} from \hat{f} to \hat{f} . . .

SHRI AKBAR ALI KHAN; You are taking Mr. Bhupesh Gupta very seriously.

SHRTMATI LALITHA (RAJAGOPA-LAN): I have to. As far as the other amendments are concerned, some of them are really very good but they are to be put before the Press Council. Some of them—from (k) to (p) —are code of conduct to be observed by the Press.

- About the last one (q) I would say a few things. It says:

"to discourage any tendency on the part of the bigger newspapers asd journals to discriminate against the news concerning the movements and problems of the workers, peasants and other sections of the working pecple."

1 am sure Mr. Gupta, in framing this particular amendment, reflects his loyalty to his Party.

About amendment (r), it says:

"to prevent any special patronage to the big newspapers by the Government in the form of an advertisement and otherwise." The hon. Minister hag already pointed out that advertisements are allotted according to the circulation of the newspapers. She has already pointed out to Mr. Gupta that this matter is not beyond the purview of the Press Council. So Mr. Gupta can put the suggestion to the Press Council.

About the other things, I would suggest to Mr. Bhupesh Gupta, if I am permitted to do so, to compile these amendments and place them before the Press Council if and when it is constituted.

Lastly, I would like to state that the witnesses who appeared before the Joint Select Committee were

keen that the Chairman of the Press Council should be a person of "udi-cial experience. This should be borne in mind when the Press Council is constituted. The composition of the Council should also be an impartial body. I hope these suggestions will be taken into consideration when the Council is constituted.

I thank you for giving me an opportunity to speak on this Bill and I whole-heartedly support the Bill.

SHRI M. RUTHNASWAMY (Madras): Mr. Vice-Chairman, at this Third Reading stage of the Bill . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is the First Reading.

SHRI BHUPESH GUPTA: In this matter the Swatantra Party seems to be very progressive.

SHRI M. RUTHNASWAMY: After the report of the Joint Select Committee we have another opportunity of examining the clauses of the Bill with reference to the objectives of the Bill that have been stated in the preamble. One is the freedom of the Press and the other is maintaining and improving the standards. By freedom of the Press is not meant the legal and constitutional freedom of the Press because the protection of that freedom is in the hands of the Constitution and of the courts. What I think is meant by the freedom of the Press is freedom of the Press within itself, in relation to itself and in relation to the fellowships of the newspapers. Freedom of the Press therefore would involve that readers should have free access to news as well as views, news of all kinds impartially got. impartially obtained, independently obtained and impartially and independently displayed in the papers. It should be news of all kinds. Especially in a developing country like ours, this news should be not merely political but also economical and cultural. Freedom of the Press also involves a proper use of space available to the newspapers. The space should not go by favour, favour either actually given or expected. If too much

[Shri M. Ruthnaswamy.] apace is given for instance to the speeches and activities of Ministers, -not all ministerial speeches-I speak without any offence to the Ministers present in the House at the moment and they are not conspicuous offenders in this matter—are worth reporting at great length. I would suggest in this connection that reports of speeches be confined Government Gazetteers. They can be printed there in full and the newspapers could make available the space thus saved for more profitable purposes. And there is no special px'i-nlege attached to the Press by this right, by this constitutional legal right of 'freedom of the Press' as it is called. have the same rights as any citizen to 'freedom of expression'. If journalists are called upon m a court of law on oath to reveal information with regard to sources of their information, not in all matters but specially where the

of the country is concerned, they should not enjoy any special privilege of Withholding such information. There was a recent case in England where two journalists were sentenced to imprisonment for refusal to give the sources of their information in regard to security matters connected

with the work of the Admiralty.

With regard to this freedom of the Press, among others much has been •aid by the Leader of the Communist Group on monopolies in the Indian Press. As I understand it, Mr. Vice-Chairman, a monopoly is the concentration of all capital and of all industrial work in the hands of one person or a group of related persons. Now we had no such monopoly in India. No doubt there are great proprietors of newspapers; there are even proprietors who own a chain of newspapers, but as long as these newspapers divide themselves into groups competing against one another, you do not have a monopoly in the Press, The only countries where monopolies in the Press obtain are the totalitarian countries, the Communist countries, where the only Press

allowed is the Government Press; the only newspaper allowed is the Government newspaper, and the official newspapers in Russia are the 'Izvestia' and the 'Pravda'. No private group of people can bring out a newspaper in Russia. So it is only in Communist countries that really Press monopolies obtain.

The second objective of this Bill is the maintenance and improvement ol standards. For this of course independence of the Press is required, arid they can take shelter under this right of the 'freedom of the Press' guaranteed to them by the Constitution if we have newspapers in India—as there have been on occasions—like the newspapers in the United States of America, which at the time of the Cuban crisis accused the Government of lying to the people, of distributing information which was false.

Similarly, in West Germany there were journalists who went to jail because they criticised the policy of the Foreign Minister, and so also we have seen in England in the case that I referred to recently. This maintenance of high standards in our newspapers involves also a duty to inform the people not only of what is going wrong, but of all that is going on in the country. As I said, specially in a developing country like ours, newspaperreaders have a right of access to information of all kinds, of all useful kinds, so that their knowledge, their information on public affairs may be as extensive as possible and so the newspapers in our country especially should be such as may be looked upon as having the real power to set right thing? by their impartial criticism of men and affairs. In our country now, on account of the weakness of the opposition parties in our legislatures, it is to the Press that we must look for effective criticism. Let us see how these objectives are realised in the constitution of the- Press Council.

Is the constitution of fhe Press Council suitable for the purpose for which the Press Council is set up? So

far as the general composition of tfr< Council is concerned, it seems to be suitable for the purpose although I do not know how the independence of the Press Council can be maintained when the period of their office is only so short as three years. In order to get a good Chairman, he has to be paid, but I hope the Chairman selected by the Chief Justice will not Ue one who has been living in an ivory tower. He may be a retired Judg>? of the High Court, or of the Supreme Court, but he should have had inti mate contact with public affairs and had been in touch with all the developments in the country. Fees and allowances are paid to the ordinar; members of the Council but the fees, I hope, will not be so attractive as to cloud the judgment of the member? of the Council. I must repeat what I said before, that I am not happy about the judicial character of the Council. As I said when the first discussion took place, I would prefer the Press Council to be a court of honour rather than a court of law, because it is only then that the decisions of the Council would be looked up to by the newspaper world and by the genera) public. Especially I am not very happy about sub-clause 12(2) (e) which calls upon the Council—

"to keep under review any assistance received by any newspaper or news agency in India from foreign sources:"

What does this phrase "keep under review' mean? Does it mean that the Press Council will periodically receive information from the Government as to the assistance received by any newspaper or news agency in India from foreign sources? Or what do they do? Do they go out in order to find out information about the assistance received by any newspaper or news agency? And what do they do after receipt of this information' What does "keep under review" mean? Does it mean publishing in their annual reports the number of news agencies and newspapers that receive assistance from foreign coun-

tries. And after all, the judical procedure followed by the Press Council —summoning of witnesses and putting them on oath—an.: I suppose counsel being let in also—what does it all end in? Just a censure. Now a censure proceeding from a judicial court, from a court of law, it seems to be something ridiculous, as ridiculous as the mountain which Drought forth the mouse. A censure coming from a court of honour would really mean something, because it means that people, who want to maintain high standards of behaviour among the newspaper Press, out of their independent judgment, administer a censure, but a court of law delivering a judgment of censure, unless a court of law delivers a sentence of imprisonment or fine, it seems to be ridiculous that it should end up in a mere censure.

And then with regard to the funds of the Council. Now the funds of the Council, if the Press Council is to serve any useful purpose, namely, of maintaining the standards of our newspaper Press, must be large enough for the staff and equipment to act as a sort of information and research centre on behalf of the Press. It must also be able to serve as a facility for recruitment and training ol journalists. Everything will depend upon the funds available to the Press Council. Is the Government prepared to make a sufficiently large contribution to the funds of this Council? The British Press Council, for instance, gets about £ 115,000 a year from the newspaper industry. No doubt the Government will expect that this Council also should get funds from the newspaper industry and the Government will grant subsidies in order to supplement the funds raised by the newspaper industry. But unless the funds are of a large order and the Government is generous in contributing to its fund, the Press Council will not be able to achieve any of the objectives especially the objective of maintaining and raising the standard of our newspaper Press.

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It is not so much censuring that should be the objective of the Press Council; but by its work for the newspaper Press, for the newspaper, xt ought to serve as the maintainer and improver of the standards of performance of the newspaper Press. In this connection I hope and trust that the Press Council can do something about newsprint distribution. Reference was made to the difficulties which certain newspapers are experiencing in getting newsprint. I hope that the Press Council will enable all newspapers, however small they may be, whatever may be the financial backing they may have, to get the newsprint that they need. If the Press Council is able to do this one service to the newspaper world, if it prevents certain newspapers from getting a monopoly of the newsprint, if it is able to distribute newsprint equitably among all newspapers, large and small, then it would have done a great service to the newspaper world. It would have justified its existence by this one single service.

Therefore, Mr. Vice-chairman, conclusion, I would say that the utility of the Press Council will depend on the service that it performs to the Press and to the newspaper world. If it is able to make newspapers a real source of information to the people, if it succeeds in making newspapers publish views of an independent and impartial character, serve the best and the lasting interests of the country, if it is able to perform this service for the newspaper world and to the general public, then the Press Council, in spite of the defects which have occurred in the framing of the Bill, will justify its existence and the Ministers who have taken so much trouble in order to pilot the Bill in this House, would have done a good thing.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Shri Vaishampayen.

BHRI S. K. VAISHAMPAYEN (Maharashtra): Mr. Vice-Chairman,

I rise to support the Bill presented by the Joint Select Committee, and I also support the amendments suggested by the hon. Deputy Minister. The Bill certainly is a welcome measure, though a belated one. It is well known that the Press is certainly a powerful instrument for creating a healthy and responsible public opinion. It occupies a pivotal position in our democratic life. But if it is to play this part, the Press must be free and at the same time responsible. The present Bill tries to achieve such a consummation. It is expected, therefore, that the Press Council will act as a trustee and guide for a healthy and responsible public opinion.

Mr. Vice-Chairman, before I proceed further and give my views on some of the provisions of the Bill, I would like to invite the attention of the Government to one matter. The Press Commission prepared its recommendations on the basis of the condition* that existed prior to 1954 and the Government has come forward with this measure today, after ten years. What existed when the Press Commission formulated its recommendations has to a great extent undergone a change. The world of the Press has enlarged and enlarged horizontally but not vertically. At the time of tho Press Commission, the growth was, from my point of view, proportionate. But now due to the large expansion that has taken place, the quality has been diluted. Today one sees a whole spectrum c-f papers. The phase of weeklies in the districts is gone. Districts are coming out with dailies. Thus in each district, you will find at least three language papers. There is a "daily" in the regional language and there are at least two "weeklies" in Hindi and in English. The three language formula though it not work in the field of education, it certainly works in the field of the Press. And then there are views and political party papers. Over and above all these there are the magazines and other cheap literature which flood the readers. All these papers and magazines require a flight of reportera, correspondents, editors and writers. What must be happening to the maturity and objectivity of views need not be described by me. What appears in a number of casei is not the image of a press which is a vehicle oi opinion but a half-mature expression of new entrants without having a record of probationary period in the field. And all this material today comes before the large body of our masses. I leave it to hon. Members to imagine what must happening to the public opinion and how it must be shaping. So before we pass the present Bill we should pause and understand this cosmic phenomenon in the Press world in our country. To be brief, the sponsors of the freedom of the Press and the Press Council must look down rather than look up. must think more of responsibilities and duties rather than of more powers and rights for the Press Council.

Press Council

Now I will turn to the recommendations of the Joint Select Committee. The Joint Committee has made certain improvements in the original Bill. Particularly I am happy that a person with special knowledge in the field of science is to be included hi this Council. This realisation is certainly important, as it is a scientist who will ultimately give a rational and scientific bias to the present day problems. The second change that is to be welcomed is about limiting the number of representatives of chain papers to one. This will break down the monopoly about which there Is tear in the minds of many.

There are a few other changes also "which certainly improve the character of the Press Council I am not referring to those as many hon. Members have already given their observations about them. But I am sorry I have to submit that some of the modifications of the Joint Committee are not well-advised. They are either in the nature of assuming more power, by the Council or taking to itself the role of a super-body. The hon. Minister and the hon. Deputy Minister

done well in moving further modifications to clause 12, sub-clause (2) (e) and also to clause 13, sub-clause (2). I need not add to what the hon. the Deputy Minister has said in this respect I congratulate the hon. Ministers for showing alertness in bringing forward these amendments. I do hope the House will agree to accept the amendments suggested by the Government.

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Secondly, I do not agree, Mr. Vice-Chairman, to the deletions made by the Joint Select Committee. I will not go into all those details now and would only refer to the deletion made by the Joint Committee with regard to the provision for preventing the use of information for blackmail, in clause 12(b), also to clause 12(d) which refers to the sense of responsibility and public service and to the provision under clause 12(e) which refers to the reproduction of material obtained from These have been deleted as the outside. Committee considered these provisions unnecessary and as having been covered by other clauses. I have studied clauses and after reconstructing these provisions of the Bill I have not jound In the present Bill what was thtre in the original Bill. If those provisions were unnecessary, then where the need to make the other statement? I may point out that the Press Commission in its Report has elaborately dealt with and stressed their importance. However, I would not insist on incorporating all these provisions into this Bill. But I would like to 4 P.M. attention to the deletion of clause 13(2) wherein it was proposed that the case of a journalist censured m'ore than once be referred to the Government for action. This should continue to form a part of the Bill. I think action in such cases is necessary. If left to the Press Council, it would be difficult for it to taka action and hence the continuation of the provision is needed and would be

[Shri S. K. Vaishampayen.] a deterrent to irresponsible 'or yellow journalism, *i* therefore, support Prof. Wadia's amendment.

Now, I would like to make a few suggestions of my own. I had described earlier how the press has grown. Taking that into consideration, it is necessary that two of the recommendations of the Commission should find place in the present Bill. The first is the proposal to establish a Press Institute for continuing study of the contents and performance of the Press. The second important suggestion is the establishment of State or Zonal units of the Press Council. I hope the hon. Minister and the Deputy Minister will give their earnest consideration to these suggestions and ee that the modifications suggested by them and the suggestions of Prof. Wadia are incorporated in the Bill and a right type of Press Council conicious of its responsibilities to the people and to the nation is constituted.

شرى مددالغلى (هنجاب): وانس جهر مهن ماحب - هريس كا مقام آب کی دنہا میں سب سے اونجا ہے ۔ اس لگے ہویس کے سبیدہ میں کسی ہل کا آنا اور اتنے ہوے ستاسد کے ساتھ آنا قابل سبارک باد ہے - معهد اد بھائی قل بھادر شامھوں کی جادوگری پر بھی ہوا فضر مے کہ انہوں نے ایک ھی تھاتہ مہن تیموکریسی کی سب ہے بوی دلدارہ اندراجی کے کندھوں ہو قیموکریسی کا جذاؤہ اُٹھانے کا جنوں کھا۔ مجھے اس بات کی بھی خوشی ہے کہ انہوں نے مستواے - تسی - فی جو کہھی ھریس کی ایک بھی آرکذائزیشوں کے جدرمین رہے - ان کے ملت سے بھی ية تكلوا لها كه يريس كوتسل كا

چیرمیون کوئی هائی کررت کا چیج هونا چاهئے - انہوں نے بھی اس پابندی کو مان لیا - اس کے بعد انہوں نے ایک هی نشانہ سے هدوستان میں ایسا هو سکتا تھا کہ کوئی سے بل کو چھائیج ہوت جس س کو اس میں کو مضبوطی کے ساتھ کندھا دینے کے گھسیت لیا کہ ولا تیموکریسی کے جھاؤلا کے نام زدگی کریں - میری سمجھ کو مضبوطی کے ساتھ کندھا دینے کے میں نہیں آیا کہ بھارسورش میں میں نہیں آیا کہ بھارسورش میں جھان ایک سے ایک قابل اور ایک سے میں ایک سے ایک قابل اور ایک سے وہاں ایک سے ایک قابل اور ایک سے وہاں ایسا کھوں کھا گھا -

یه ماننا پویما که پریس کو چار حصوں میں بائٹا جا سکتا ہے۔ ایک حصه ولا ہے جس دیم سے پہار ہے، دیم واسپوں سے یہار ہے لور اس کا نہ کوئی مقصد ہے اور نہ اس کی کوئی فرض ہے ۔ ایک ولا حصه ہے جس کو دیوس سے پہار **ہے** لیکن اس سے ادھیک اس کو ایلی پارٹی کی آئیڈیالوجی سے پھار ہے - اور اس کو اینی پارٹی کے خدارندان سے پہار هے - خوالا ولا فیر صالک میں رہے هيو - ايک حصة ولا هے جس کو صرف انے ہے بیار ہے اور ایک حصه ولا م جو صوف بلیک میل کونا جانتا ھے - اس کے لگے پریس کونسل کا هونا ارشیه ضروری تها - منجه بوی خوشی هے که میری بهن ایسے نازک موقعه پو ایسا بل لائیں - لیکن کیا

سے مھول ھوتی رہے گی - ھماری سرکار جو انغارميشي بيورو كي سركار هـ اس نے کچھ فلمیں دکھائیں سنیماز میں -انہوں نے اپنی گورنسنٹ کی نہوز جھیجھی اور اس میں پاکستانیوں کے هاتهون فريب بلكالهون كا أيمان دكهايا گھا تھا - جو انہوں نے وحشی ہوں کھا تھا جو درندگی کی تھی اس کا نظارہ اس میں پیش کیا آگیا تھا - ٹھیک ہے کمیونلزم کے بھوت "کو آپ دکھائیے یہ بن بات نہیں ہے لیکن گورنسلت کا فرض هوتا هے که ایسے مقام یو جب ولا يهونه دکهاتي هے کمهونلزم کا تو ولا ایک هی سائیڈ نه لے بلکه پکچر کی فوسری سائیت بھی لے کھوں که اسی وقت اس ساته ساته الله ديه ميس کچه بستیاں تههی جن میں مسلمان ہستے تھے - وہ بستیاں راس میں بستی تهوس ليکن سيم نهوس رهي - اور پهر وهاں نہ انسان تھے نہ حیوان تھے نہ مكان تعد اور اكر وهان كولى نشان تعد تو ولا صرف آک کے انکاروں کے تھے۔ تو جب گورنمنت نے کمیونلزم کا ایک بهوت دکهایا تها تو ایے یہ بهوت بهی دكهانا چاهي تها - اس طرم اكر گورنملت بهول کر سکتی د تو پریس سے بھی اگر بھول ھو جائے تو اس کو بها دينا چاهئے۔ اس لئے ميبي مودیانه درخواست سرکار سے اور خاص طور پر ایلی اس بہن سے جو بوے باپ کی بڑی بیٹی هیں کہ پریس کی ان

فعام رگنائزیشنوں کو اور ان تمام جماعتوں

پویس جس کا بوا هی اونتها دوجه ھے اور جس نے آزادی میں ایک ہوا حصہ ادا کیا ہے - جسے ملک کو بنانا مے اور جس کو ملک میں ایکتا لانے کے لئے دنیا میں ایکتا کے لئے يہت ہوا كام كونا 🙇 - اس كي أركلائزيشنين جاتلى تههن ولا سب أتذى يسود هوكئهن اتني نكسي هوكئين که ان کو یه ادههکار نهیس دیا جا سکتا تها که وه ایس نمایلدے بههنجین اور اس مین گورنمات ہوں اپلی طرف سے کنچھ زیادہ ان کو سہیوک دے اور پھر ایک زبردست پریس کونسل بی سکے۔ لیکن هماری سرکار نے اور هماری بهن نے ایسا مناسب نہیں سمجها اور انہوں نے جانعے هوئے یا نه جانعے هوئے ایک اتنی ہوی بھول کی ہے جس کو شاید اتهاس کبهی معاف نهیس کرے - ľ

دوسری بات وائس چیرمین صاحب — میں یہ کہنا چاھتا ہوں کہ کونسل بنے لیکن اس کے بننے میں شروع سے هی ایسی ترتیاں نه رہ جائیں کہ جس سے اس کا جو بلند مقصد هے که پریس کو انہاں چاھتے هیں که پریس میں مارپلی بهی هوئی - میں یہ بهی مانتا هوں که پریس میں مانتا هوں که پریس میں انتا هوں که پریس کی طرح کی ترتیاں هوںگی - میں کئی طرح کی ترتیاں هوںگی - لیکن اس سے انتاز نہیں کیا جا سکتا کہ جب تک انسان انسان ہے اس

لاکو ھے یا کسی وقعے میں لاکو ھے - آج چالهس ارب روپيء بلهک مين ه -جس کا بہت حصہ پاہر کے ملکوں میں چلا گیا ہے - تو یہ کوٹہ کی لعنت جو نهوز پرنت ميں بھي آ گئي ھے جیسا کہ بھائی عابد علی نے کہا -جن کو اس باس پر فصه آتا ہے که هر روز اپوزیهن والوں کو پریس میں اهمیت ملتی ہے۔ اگرچه هم نے كوئى لخهار ايسا نهين ديكها جس میں جب سے شاستری جی پردھان سنتری بلے میں پہلے ھی پیبے پر چه لائن کی یا پاتیم لائن کی کوئی سرخمی شاستری جی کے متعلق نه هو -هور بهی ماید ملی صاحب کو گله ھو تو ھو۔ ليكن اس كہلے سے کوئی انکار نہیں کرے کا کہ کوٹے بہت زیادہ دیا جاتا ہے ان اخماروں کو جو بلیک میں بھچتے ھیں - مجھے کوئی شکایت نہیں ہے اور شاستری جی کے بارے میں اخباروں میں آنا چاھئے اور ان کا پورا مان هونا چاهئے - ان کی تصویر بھی اگر روز آئے تو محمے کوئی اعتراض نهين هے - ولا يوے سلدر هين ہوے خوب صورت ھیں - لیکن اس میں بھی کوئی اشک نہیں گورنمات نے بہت سے پرچوں کے ساتھ مداسب برتاو نهیں کیا - جهسا که باجپئی جی نے بھی کہا - مجھے یاد ہے که مند ساجار جسكے ايديار هيں لاله چکت نوائن جنہوں نے ایک جوان ی زندگی کے برابر ٹید کاٹی 🛦 جو

(غرى مبدالغلى کو اس طرح سے اگلور نه کھا جائے۔ همارے چیف جسٹس جہاں پر هیں اس ہر همهن گرو هے ليکن ان کو اس میں کھوں گھسیٹا جائے ارر اس میں کھوں لیا جائے - ان کو اپلی پدوی پر ھی رکھا جائے کیوں کہ وہ انصاف کے سب سے بوے دیئے والے میں - اگر کبھی بھی اس بل کے خلاف کوئی رائے سهريم كورت مهن جائے تو وهي ههن سرکار کے خلاف کوئی فتویل دے سکتے هيں ، اس لئے ان كو اس ميں كيوں گهسیتا جائے - وہ چهرمهن کی نامزدگی کریس اور پریذیدنت صاحب ایک ممبر بنائیں اور پھر اس کے بعد کونسل نامزد کی جائے تو یہ ساری نامزدگهان مهری سنجه مین نههن أثهر"- اور اندرا جي نے جو يقينا قيمو-کریسی کی یوی علمبردار عهی انهوں نے کیسے یہ برداشت کیں لیکن میں شاستری چی کو مهارک باد دیتا هوں که ولا جب جاعتے هيں جادو کو

اب رها یه که اس کونسل کو کیا ادههكار هو - جو كونسل سركار خوه بناتی ه اگر اس کو وہ کوئی ادھیکار نہیں دیتی تو وہ پریس کی کیا بھائی کو سکے کی - وائس چیرمین صاحب-آپ جائتے میں - آپ کے علم میں ف که جس طرح سے یه کفترول کوثه يرمق لورية النساس اخبارون يو

ديتے هيں -

| گورنمدم کے ہوت بازو بھی تھے اور کانگریس کے سب سے بوے ملتظمیں ھیں اس کے لئے البریریوں میں پہلیم نہیں ہے اور گورنملت کی طرف سے جو أيدورتا وفيرة دوسرم يبهرس کو دئے جاتے ہیں وہ بھی نصیب نهیں هیں - اس میں مجھ کوئی جهکوا نهیں هے آپ نه ديں ليکن پریس کونسل سے اگر آپ اس سلسله میں انصاف نہیں دلا سکے پریس کونسل اگر کسی کی آواز کو تهیک نہیں اتھا سکی اور پریس کونسل اگر گورنمات کو مجبور نهین كو سكى كه ولا اخباروں كا كوته صحيم قعنگ سے دلوا سکے اور اخماروں کی جو گلتی ہے اس کے مطابق ان کو کافذ کا کوته دیا جا سکے اور اس کے مطابق ایدورتائزمدت ان کو سل سکے -تومیں سنجهتا هوں که یه ایک ترتی هوگی اور جب ولا اخهاروں کو چاهتے هيں كه اخبار اوندے اتهين اور اپنی پارتی پالیتکس کے لئے ائے دیمی کے مفاد کو پیچھے نے پهينکين - تو مين سنجهتا هون که یه ایک کسی وه جائے گی۔ آچ جو گورنمات ہے اس کو سب سے زیادہ سہیوک حاصل رہا انکریز سے لوائی کے زمانہ میں - پہر اس پارٹی کا بہت ہوا حصہ اگرچہ کھے

Bill, 1968. كمهونستون مين چلا گها كنوي ای - ایس - پی- میں چا گیا کنچه ایس - ایس - پی میں چا گیا کچه ایک منتظم بھی رہے لیکن ان کا سوتلتر میں چلا ی کچه جن سلکه اخبار آج بھی بلیک لست پر ہے۔ ميں چلا گيا - کچه الاليوں ميں کیا - کچه انتیهنتیات رمے - پر میں مانتا میں که اس کی سب سے ہوی اکثریت کانکریس میں ہے۔ چهر وائس چيرمين- مهري سنجه مين المهين أنا كه گورنمات كا كوئى المهار اليسا پاپولر كيون نهين هو پايا كيون ولا ايسے پرچه نهين نکال يائم."- آ صحب خوشی هوئی جب پاکیزه اراده سے نیشنل هیرات جاری هوا - توسی آواز اس کی دوسری شکل آتھی "لیکی" ان دونوں کو پاپولرٹی کیوں حاصل نهين هوئي - اگر صرف يهي کهين که لوگ چټپتي خبرين" چاهتے هين - تو مين نهين مانتا -هلدوستان میں ہوے ہوے اچھے لوگ موجود هیں اور وہ اچھی بات کی قدر کر سکتے هيں - تو اس مهن گہیں نه کہیں کسی ہے۔ تو وائس چهرمهن صاحب - کسی یه هے که اربوں روپیم پیدا ہوتا ہے کس کے حکم سے یہدا هوتا هے۔ "سوکار کے حكم سے پهدا هوتا هے - تو جب لوگ کہتے ھیں پریس والے کہتے ھیں که یه سرکار نے پرصت یا کوئله وألے کو سلک کا ایک لوهار کو کهاند كا تو نهجولي دنيا والے بوے شوق سے

Bill, 198S

(شرى عبدالغلي)

پڑھتے ھیں اور جب ان کو پته چلتا ھے کہ سرکار آج قلم کی نوگ سے مجه معاقب فرمايا جائه وائس چهرمين ماحب - مدراس مهن كورنيفت اينا المهار كيون نهين چة سکی - جو اصل میں ملک کے نمائلدے میں کیوں که کانکریس نے ملک کی بہت ہوی خدست کی۔ پهر بهی کهوں نهیں چا - ساوتو مهن ایک چهوٿا سا سهلم تسارکت ه اس میں کنگوئی ایک چھوٹا سا قصه، هے اور دو تھن اور چھوٹے جھوٹے سے قصبے میں وهاں دو کرور طک آرے کا امہورے لائسلس دیا کھا۔ منجهے کوئی جهکوا نہیں که چهوٹی جكه دو كرور كا الأسلس دين -مجه اس ير كوئى اعتراض نههن كوئى أيتى نهين لهكن جب يه لم میں آتا ہے که اس سے پیشتر که گورنمت نے کوئی بیلک کلهریلس سارتینهکیت لها هوتا اس سے پهشتر که یتین گر لها هوتا که فورن ایکسچهلیم أجائے کا - کورنداے نے یہ امهورے لائسنس دے دیا ہو ہمپگی کے ہوے ہوے مل مالکوں نے خوید ليا - روييه جهب مهن چلا كها بلهك كا - جب يه خبر دوسرے اخهار دیتے میں تو لوگ کہتے میں که يه سركار جهو كاقدهي بنابنا كلى سركار تھی آج بالکل یم راپ کی سرکار ھو کئی ہے۔ اس میں میں کیا کروں۔"

اکر آپ جامتے میں که دیم میں پریس واقعی اتھے - دیش میں پریس كى حالت اچهى هو تو تهورًا آپ کو بھی آیے آپ کو بدلنا ہوگا - کھونکه آج میری ایمان داری ہے یہ رائے ہے که وائس چهرمهن ماهب - پریس مهن شايد يه هست آجائے كه يه ہات کہہ پائے - کہ جالیس ارب کے لئے حب ہے زیادہ ذمعدار تی ۔ تی ۔ کے اور مدو بهائي هاه ههن - جو الس طرب سے پھلکم ائسلس دیتے ھیں نو نو آرب رویئے کے ۲۴ ع میں انہوں نے امہورے السلس دیئے ایسی حالت میں جب که همارے ملک پر ویتی آئی ہوئی تھی - چھن نے ہم پر حمله کها تها - ایسی باتهن جب أشكارا هوتي هين تو آپ يه نيوز اور ريوز ير پابلدي لکانا چاهتے ديں-اس کے معلی یہ میں کہ آپ یہ چاهتے هيں که جتلی خرابياں سرکار دوارا هوتی هیں یا یه آئے دس ریزرو بلک کے قصے چلتے میں اور دوسرے ہلکوں میں بلیک ملی کے قصے چلتے ههن ان پر کوئی ٹیکھ ٹپلی نه کرے - اگر یہ مقصد ہے تو میں سمسهتا هوں که میری یہی کے هاتهوں یه سرکار اور یه سرکاری پارتی ایک اور انصاف کا خون کروانے جا رهی ھے - مجھے امید ھے کہ اس وقت جب دیمی کو ضرورت هے، شاستری جی چاهتے هیں که سب پارٹیاں ان کی پشت پر موں سارا دیمی ان

کی پشت پر هو تاکه پاکستان کی جارحیت کا مل کر جواب دے سکیں تو ان کو بھی ایے اندر ایک اسپرے لانی هوگی- یه نهیس که اینا اخهار دو کری کا اخدار هو پهر بهی اس کو کوٹھ بھی قبل ملتا ہے ۔ اس کو اشتبار بهی قبل ملتے هیں - پیدا هونے سے پہلے هی اشتہار ملنا شروع هو جانے هيں - يه باتهن جل نہیں پائیں کی ۔ (وقت کی کھلٹی) مهن تو وائس چيرمين صاهب آب لا حكم مانقا هي هون - آب سوكار چاهتی هے، شاستری جی یه کہتے ههن که نه صرف یه کهو - یه بهی کہو که هماری کشمیر کی سرکار ہوی هي قابل مهاركباد هي - ارب بهائي ---کاھے کے لئے مہارکباد کے لئے قابل ھے۔ وہ اس لگے کہ وہ آیے ہوں هنت ہے لو رقے هیں - میں بھی مبارکباد دیتا هوں لیکن یه آئے کہسے - کہا سرکار نے جان بوجھ کو آنکهیں بلد کر لهن تههن - که پاکستانی اندر آئیں اور هم ان کا قلع قمع کریں-اگر ان کی ویجهلهلس اتلی ناکام هے؛ اتلی اندھی هے تو اس میں پریس ان کی کیا مدد کرے گا -اس پر پریس کیا لکیے کا که کس طرح إ من وة لوك أ كثي ! اس طرح کی حمالتیں یہ سرکار کرتی ہے اور پهر ويوز اور نهوز کې پابلديان په للاتي هے - پلدرة دس پہلے تو سرگار کردین مروز سکیں که یه روز آئے دن ا تیتوریل آرسی کو تور دیتی م اور

پلدولا درے کے بعد کنچھ کے رن پر حمله هو جاتا هے - جس کی دور بیلی اتلی بهی نه هو که وه نگاه کو سکے تو پریس اس کی کیا مدد كر سكے كا - تور ديتے هيں اور مِندرہ در کے بعد بھر بلا لیتے میں اور کشمیر میں کوبو ھونے سے پہلے پھو سوچتے ھیں کہ اس کو تور دیا جائے - جس سوکار کی مثل کا دیوالہ اتنا نکل جائے اگر وہ پویس کو ریوز اور نهوز کے پردہ میں دبانا چاہتی ہے تو وائس چيرمهن صاحب - مهري نظر مهن پراتصافی هوگی - جو پریس گلدا ہے اس کو کوئی پوچھتا نہیں ابھی ابھی باجپکی جی نے کہا که اس پریس نے مہری بھن اندرا جی کے خلاف دوسری بہلوں کے خلاف غربی سته، نرائن جی سلها کے خلاف اور بوے بوے لوگوں کے خلاف گلف اچھالی - تنی - آو - لوہھا جی کے الم هـ - مين نهين كهتا كه لوهها جی کو ته پکوو - میدالغلی کو ته يكووه جس كو چاهو يكوو ليكن اس المبار کے خلاف آپ کے کوئی متبیار نہیں ہے، کوئی قانون نہیں ہے۔ میں نے استیت ہوم ملسار جی ہے عرض کیا وہ کہتے میں که مبارے پاس ابھی کوئی سادھن تھھی ہے، کوئی املتمات لائیں کے جس سے هم اس اخبار يو اله آسي - أني - أر-کا کلهارا چلا سکیس اور اس کی

(شرى عبدالغلى)

Preat Council

ملک کے وقار کو، ملک کی شان کو، ملک کی عزت کوہ ملک کی عصبت کو ٹکے ٹکے نه بیچ سکے ایک اخبار کے روپ میں - تو اس کو روکنے کا همارے یاس کوئے سادھی نہیں ہے۔ ایسا سادھن ہوگا پریس کونسل کے پاس میں نہیں جانتا - میری بہی اس بارے میں دیکھیلگی - لیکن معهد بهر بهی مبارکهان دینی هے-آخو يه ايك نهك قدم ه جو اتهايا کیا ہے۔ اس میں ترتیاں ہو سکتی ههی - کل شاید میری بهن احساس کریں - اور اس میں جو ترقیاں ھیں جو تيموكريسي كا جنازة هے اس كو شاید ولا تهیک کر سکیل -

†िश्री शब्दल गनी (पंजाब) : वाइस चेयरमैन साहब, प्रेस का मुकाम आज की दुनिया में सब से ऊंचा है। इसलिए प्रेस के सम्बन्ध में किसी बिल का आना और इतने वहें मकसद के साथ ग्राना काबले मुबारकबाद है। मझे अपने भाई लाल बहादर शास्त्री की जादगिरी पर भी बड़ा फखर है कि उन्होंने एक ही निजाने में डेमोकेसी की सब से बडी दिलदादा इन्द्रा जी के कन्धों पर डेमोकेसी का जनाजा उठाने का यतन किया । मझे इस बात की भी खणी है कि उन्होंने मिस्टर ए० डी० मणि जो कभी प्रेस की एक वही ग्रागेनाइजेशन के चेयरमैन रहे, उनके मह से भी यह निकलवा लिया कि श्रेस कौंसिल का चेयरमैन कोई हाई कोर्ट का जज होना चाहिये । उन्होंने भी इस पाबन्दी को मान लिया । इसके बाद उन्होंने एक ही निशाने से हिन्दस्तान में ऐसा हो सकता था कि कोई इस बिल को चैलेंज करता ग्रदालत में तो ग्रदालत के सब से बड़े चीफ जस्टिस को इसमें घसीट लिया कि वह डेमोक्रेसी के जनाजा को मजबती के साथ कन्धा देने के लिए नाम-चदगी करें। मेरी समझ में नहीं भाया कि भारतवर्ष में जहां एक से एक काबिल भौर एक से एक ईमानदार लोग मौजद हैं वहां ऐसा क्यों किया गया ।

Bill, 198S

यह मानना पड़ेगा कि प्रेस को चार हिस्सों में बांटा जा सकता है । एक हिस्सा वह है जिसको सिर्फ देश से प्यार है, देशवासियों से प्यार है और उसका न कोई मकसद है भ्रौर न उसकी कोई गर्ज है। एक वह हिस्सा है जिसको देश से प्यार है लेकिन उससे भविक उसको अपनी पार्टी की धाइडियालाजी से प्यार है। ग्रौर उसको ग्रपनी पार्टी के खुदा-बन्दों से प्यार है। ख्वाह वह ग़ैरमुमालक में रहते हैं। एक हिस्सा वह है जिसको सिर्फ भ्रपने से प्यार है और एक हिस्सा वह है जो सिर्फ ब्लेकमेल करना जानता है। इसके लिए प्रेस कौंसिल का होना ग्रवश्य जरूरी था। मझे बड़ी खणी है कि मेरी बहन ऐसे नाजक मौके पर ऐसा बिल लाई । लेकिन क्या प्रेस जिसका वडा ही ऊंचा दर्जा है भौर जिसने आजादी में एक बड़ा हिस्सा घटा किया है, जिसे मल्क को बनाना है धौर जिसको मुल्क में एकता लाने के लिये दूनिया में एकता ही के लिए बहुत बड़ा काम करना है, इसकी ग्रागैनाइजेशनें जितनी थीं वे सब इतनी बेसद हो गईं, इतनी निकम्मी हो गईं कि उनको यह ग्रधिकार नहीं दिया जा सकता था कि वह अपने नमाइन्दे भेजें और उसमें गवनैमेंट भी अपनी तरफ से कुछ ज्यादा उनको सहयोग दे श्रीर फिर एक जबरदस्त प्रेस कौंसिल बन सके । लेकिन हमारी सरकार ने और हमारी बहन ने ऐसा मुनासिब नहीं समझा ग्रीर उन्होंने जानते हुए या न जानते हुए एक इतनी बड़ी भूल की है जिसको शायद इतिहास कभी माफ नहीं करेगा ।

दूसरी बात वाइस चेयरमैन साहब. मैं यह कहना चाहता हूं कि कौंसिल असे

^{†[]} Hindi transliteration.

लेकिन उसके वनने में शुरू से ही ऐसी व्रटियां न रह जायें कि जिससे उसका जो बुलन्द मकसद है कि प्रेस को हम उठाना चाहते हैं, वह पूरा न हो सके। मैं मानता हूं कि प्रेस में मोनोपोली भी होगी। मैं यह भी सानता हं कि प्रेस में कई तरह की बृटियां होंगी । लेकिन इससे इन्कार नहीं किया जा सकता कि जब तक इन्सान इन्सान है उससे भूल होती रहेगी । हमारी **बर**कार जो इन्फार्मेशन ब्युरो की सरकार है उसने कुछ फिल्में दिखाई सिनेमाज में। उन्होंने अपनी गवर्नमेंट की न्युज भेजीं और उसमें पाकिस्तानियों के हाथों गरीब बंगालियों का अपमान दिखाया गया था । जो उन्होंने बहशीपन किया थाजो दरिन्दगी की थी उसका नजारा उसमें पेश किया गया था। ठोक है कम्यूनलिज्म के भूत को ग्राप दिखाइये यह व्री बात नहीं है लेकिन गवर्नमेंट का फर्ज होता है कि ऐसे मुकाम पर जब वह भत दिखाती है, कम्यूनलिज्म का तो वह एक ही माइड न ले बल्कि पिक्चर की दूसरी साइड भी ले । क्योंकि उसी वक्त उसके साथ साथ अपने देश में कुछ बस्तियां थीं जिसमें मसलगान बसते थे । वे बस्तियां रात में बसती थीं लेकिन सुबह नहीं रहीं। ग्रीर फिर वहांन इन्सान थे न हैवान थे न मकान थे ग्रौर ग्रगर वहां कोई निशान थे तो वे सिर्फ ग्राग के ग्रंगारों के थे। तो जब गवर्नमेंट ने कम्यून-लिज्म का एक भूत दिखाया थातो उसे यह भूत भी दिखाना चाहिए था। इस तरह ग्रगर गवनमेंट भूल कर सकती है तो प्रेस से भी ग्रगर भूत हो जाए तो उसको भूलादेना चाहिए । इसलिए मेरी मोदबाना दरख्वास्त सरकार से ग्रीर खास तीर पर ग्रपनी इस बहन से है जो बड़े बाप की बड़ी बेटी हैं कि प्रेस की उन तमाम ग्रागेंनाइजेशनों को, उन तमाम जमायतों को इस तरह से इगनोर न किया जाए । हमारे चीफ जस्टिस जहां पर हैं उस पर हमें गर्व है लेकिन उनको इस में क्यो वसीटा जाए ग्रोर इसमें क्यों लाया जाए। उनको भ्रपनी पदवी पर ही रखा जाए क्योंकि बह इंसाफ के सब से बड़े देने वाले हैं। 597 RS-6.

ग्रार कभी भो इस जिल के खिलाफ कोई राय सुप्रीम कोर्ट में जाए तो वही हैं जो सरकार के ख़िलाफ कोई फतवा दे सकते हैं। इसलिए उनको इसमें क्यों घतीटा जाए। वह चेथरमैन की नामजदगी करें श्रीर प्रेसीडेण्ट साहब एक मेम्बर बनाएं श्रीर फिर उसके बाद कौंसिल की नामजदगी की जाए तो यह सारी नामजद-गियां मेरो समझ में नहीं श्रातों श्रीर इन्दिरा जी ने जो यकीनन डेमोकती की बड़ी श्रलम-बरदार हैं उन्होंने कैसे यह बरदाशत कीं लेकिन मैं शास्त्री जी को मुबारकबाद देता हूं कि जब वह चाहते हैं जादू कर देते हैं।

ग्रव रहायह कि इस कींसिल को क्या अधिकार हो जो कौंलिस सरकार खुद बनाती है अगर उसको वह कोई अधिकार नहीं देती तो वह प्रेस की क्याभलाई कर सकेगी । वाईस चैयरनैन साहिब, ग्राप जानते हैं. द्यापके इलम में हैं कि जिस तरह से यह कंटोल कोटा परमिट और यह लाईसेंस ग्रखवारों पर लाग् है या किसी विषय में लाग् है। ब्राज चालीस अरव रुपया ब्लैक में है। जिस का बहुत हिस्सा वाहर के मुल्कों में चला गया है तो यह कोटा की लागत जो न्यूज प्रिट में ग्रागई है जैसाकि भाई ग्राबिद ग्रली ने कहा, जिन को इस बात पर गुस्सा भ्राता है कि हर रोज ग्रपोजीशन वालों को प्रेस में ग्रहमियत मिलती है। ग्रगरचे हमने ऐसा कोई ग्रखबार नहीं देखा जिसमें जब से शास्त्री जी प्रधान मंत्री बने हैं पहले ही पेज पर छः लाईन की या पांच लाईन की कोई सुर्खी शास्त्री जी के मतल्लक न हों। फिर भी ग्राविद ग्रली साहब को गिला हो तो हो । लेकिन उनके इस कहने से कोई इन्कार नहीं करेगा कि कोटा बहुत ज्यादा दिया जाता है उन ग्रखबारों को जो ब्लैक में बेचते हैं। मुझे कोई शिकायत नहीं है ग्रीर शास्त्री जी के बारे में ग्रखबारों में म्राना चाहिए भीर उन का पूरा मान होना चाहिए उनकी तस्वीर भी ग्रगर रोज ग्राए तो मुझे कोई इतराज नहीं है। वह बढ़े सुन्दर ग्रीर बड़े खुबसुरत हैं। लेकिन इसमें भी [श्री ग्रवदुल गनी]

कोई शक नहीं है कि गवनंमेंट ने वहत से पर्चों के साथ मनासिव बर्ताव नहीं किया । जैसा कि वाजपेयी जी ने भी कहा। मझे याद है कि हिन्द समाचार जिसके एडीटर हैं लाला जगतनारायण, जिन्होंने एक जवान की जिन्दगी के बराबार कैंद्र काटी है जो गवर्नमेंट के बड़े बाज भी थे ग्रौर कांग्रेस के सबसे बड़े मन्त-जमीन मैन, एक मन्तजिम भी रहेलेकिन उनका ग्रखबार ग्राज भी व्लैक लिस्ट पर है। इसके लिए लायबेरियों में पहुंच नहीं है और गवर्नमेंट की तरफ से एडवर्टाइजमेंट वगैरह जो इसरे पेपर्स को दिए जाते हैं वे भी नसीव नहीं है। उसमें मुझे कोई झगड़ा नहीं है ग्राप न दें लेकिन प्रेस कौंसिल से ग्राप श्रगर इस सिलसिले में इत्साफ़ नहीं दिला सके, प्रेस काँसिल अगर किसी की धावाज को ठीक नहीं उठा सकी और प्रेस कौसिल ग्रगर गवर्नमेंट को मजबर नहीं कर सकी कि वह अखबारों का कोटा सही ढंग से दिलवा सके और ग्रखबारों की जो गिनती है उसके मताबिक उनको कागज का कोटा दिया जा सके ग्रौर उसके मताबिक एडवर्टाईजमेंट उनको मिल सके, मैं समझता हूं कि यह एक बुटि होगी और जब वह ग्रखबारों को चाहते हैं कि ग्रखबार ऊने उठें ग्रौर ग्रपनी पार्टी पोलिटिइस के लिए अपने देश के मुफाद को पीछे न फेंके तो मैं समझता हूं कि यह एक कमी रह जायेगी।

ग्राज जो गवनं मेंट है उसका सबसे ज्यादा महथोग हासिल रहा अंग्रेज से लड़ाई के जमाने में । फिर उस पार्टी का बहुत बड़ा हिस्सा ग्रारचे कुछ कम्युनिस्टों में चला गया, कुछ पी० एस० पी० में चला गया कुछ एस० एस० पी० में चला गया, कुछ स्वतन्त्र में चला गया, कुछ जनसंघ में चला गया, कुछ अकालियों में गया, कुछ इंडिपेंडेट रहे, पर मैं मनिता हूं कि इस की सबसे बड़ी श्रकसरियत कांग्रेप में हैं। फिर वाईस चैयरमैन साहिब, मेरी समझ में नहीं श्राता कि गवनंमेंट का कोई श्रखबार

ऐसा पापुलर क्यों नहीं हो पाया, क्यों वह ऐसे पर्चे नहीं निकाल पाई । मुझे खुशी हुई जब पाकीजा इरादे से 'नेशनल हेराल्ड' जारी हुआ, 'कौमी ग्रावाज' उसकी दुसरी शक्ति थी लेकिन उन दोनों को पापुलिरिटी क्यों हासिल न हुई। अगर सिर्फ यही कहें कि लोग चट-पटी खबरें चाहते हैं, तो मैं नहीं मानता । हिन्द्स्तान में बड़े बड़े अच्छे लोग मौजद हैं और वे अच्छी बात कि कदर कर सकते हैं। तो इस में कहीं न कहीं कमी है। तो वाईस चैयरमैन साहब, कमी यह है कि धरबों रुपया पैदा होता है, किसके हक्म से पैदा होता है, सरकार के हक्म से पैदा होता है । तो जब लोग कहते हैं प्रेस वाले कहते हैं कि यह सरकार ने परमिट दिया, कोयले वाले को सिल्क का, एक लोहार को खांड का तो नेच्रली दनिया वाले बड़े शौक से पढ़ते हैं और जब उनको पता चलता है कि सरकार भ्राज कलम की नोक से, मुझे माफ फरमाया जाय वाईस चैयरमैन साहब, मद्रास में गवर्नमेंट ग्रपना ग्रखबार क्यों नहीं चला सकी। जो ग्रसल में मत्क के न माईन्दें हैं क्योंकि कांग्रेस ने मुल्क की बहुत बड़ी खिदमत की थी, फिर भी क्यों नहीं चला। साउथ में एक छोटा सा सेलम डिस्टिक्ट है इसमें गंगोई एक छोटा सा कस्वा है और दो तीन ग्रीर छोटे छोटे कस्बे हैं वहां दो करोड़ सिल्क आर्ट का इम्पोर्ट लाईसेंस दिया गया । मुझे कोई झगडा नहीं है कि छोटी जगह दो करोड़ का लाईसेंस दें, मुझे इस पर कोई एतराज नहीं, कोई ग्रापत्ति नहीं लेकिन जब यह इल्म में भ्राता है कि इससे पेश्तर कि गवर्नमेंट ने कोई बैंक किलियरेंस सर्टीफिकेट लिया होता, इससे पेश्तर कि यकीन कर लिया होता कि फारेन एक्सचेंज रूपया ह्या जायेगा, गवर्नमेंट ने यह इम्पोर्ट लाईसेंस दे दिया जो बम्बई के बड़े बड़े मिल मालिकों ने खरीद लिया । रुपया जेव में चला गया ब्लैक का । ग्रव यह खबर दूसरे ग्रखबार देते हैं तो लोग कहते हैं कि यह सरकार जो गांधी बाबा की सरकार थी ग्राज बिल्कुल यमराज की सरकार

हो गई है। इस में मैं क्या करूं? अपर म्राप चाहते हैं कि देश में प्रेस उठे, देश में प्रेस की हालत ग्रच्छी हो तो थोडा ग्राप को भी ग्रपने ग्राप को बदलना होगा । क्योंकि आज मेरी ईमानदारी से यह राय है कि वाईस चैयरमैन साहब, प्रेस में शायद यह हिम्मत श्रा जाए कि यह बात कह पाए-कि चालीस अरब के लिए सबसे ज्यादा जिम्मेदार टी ब्टी ब के 0 ग्रीर मनभाई शाह हैं। जो इस तरह से बे हगंम लाईसेंस देते हैं । नौ श्ररव रूपये के 62 ई0 में उन्होंने इम्पोर्ट लाईसेंस दिये, ऐसी हालत में जब कि हमारे मल्क पर विपत्ति ग्राई हुई थी, चीन ने हम पर हमला किया था ऐसी बातें जब ग्राशकारा होती हैं तो श्राप यह न्यूज ग्रीर व्यूज पर पाबन्दी लगाना चाहते हैं। इस के मायने यह हैं कि आप यह चाहते हैं कि जितनी खराबियां सरकार द्वारा होती हैं या यह ग्राये दिन रिजर्व बैंक के किस्से चलते हैं श्रीर दूसरे बैंकों में ब्लैक मनी के किस्से चलते हैं उन पर कोई टोका टिप्पणी न करें। श्रगर यह मकसद है तो मैं समझता हूं कि मेरी बहन के हाथों यह सरकार ग्रीर यह सरकारी पार्टी एक ग्रीर इन्साफ़ का खुन करवाने जा रही है। मुझे उम्मीद है कि इस वबत जब देश को जरूरत है शास्त्री जी चाहते हैं कि सब पार्टियां उन की पुक्त पर हों सारा देश उन की पुण्त पर हो ताकि पाकिस्तान की जारहीयत का मिल कर जवाब दे सकें तो उनको भी अपने **ब्रान्दर एक स्पिरिट लानी होगी। यह नहीं** कि ग्रपना ग्रखवार दो कोडी का ग्रखवार हो फिर भी उसको कोटा भी डबल मिलना है, उसको इश्तेहार भी डब्बल मिलने हैं, पैदा होने से पहले ही इश्तहार मिलने शुरु हो जाते हैं। यह बातें चल नहीं पाएंगी।

(Time bell.)

मैं तो वाईस चैयरमैंन साहब, ग्राप का हुक्म मानता ही हूं। ग्राज सरकार चाहती है, शास्त्री जो यह कहते हैं कि न सिर्फ यह कहों, यह भी कहो कि हमारी काश्मीर की सरकार बड़ी ही काबिले मुवारकबाद है। ग्ररे भाई,

काहे के लिए मदारकबाद के लिए काबिल है। वह इसलिए कि वह ग्राज बड़ी हिम्मत से लड़ रहे हैं। मैं भी मबारिकबाद देता ह लेकिन यह श्राए कैसे ? क्या सरकार ने जान बुझ कर धाखें बन्द कर ली थीं कि पाकि-स्तानी अन्दर आएं और हम उनका किला किया करें। अगर उनकी विजिलेंस इतनी नाकाम है, इतनी शंधी है तो उसमें प्रेस उनकी क्या मदद करेगा । इस पर प्रेस क्या लिखेगा कि किस तरह से वे लोग ग्रा गए ? इस तरह की हिमाकतें यह सरकार करती है स्रौर फिर व्यज स्रौर न्यज की पावन्दियां लगाती है । पन्द्रह दिन पहले तो सरकार टेरीटोरियल ग्रामी को तोड देती है ग्रीर पन्द्रह दिन के बाद कच्छ के रण पर हमला हो। जाता है। जिस की दुरबीनी इतनी भी न हो कि वह निगाह कर सके तो प्रेस उसकी क्या मदद कर सकेगा । तोड देते हैं भीर पन्द्रह दिन के बाद फिर बला लेते हैं और काश्मीर में गड़बड़ होने से पहले फिर सोचते हैं कि उसको तोड़ दिया जाए । जिस सरकार की अवल का दिवालिया इतना निकल जाए, श्रगर वह प्रेस को व्यज श्रौर न्यज के पर्दे में दबाना चाहती है तो बाईस चैयरमैन साहब, मेरी नजर में यह बेइन्साफ़ी होगी। जो प्रेस गन्दा है उसको कोई पृष्ठता नहीं। अभी अभी वाजपेयी जी ने कहा कि इस प्रेम ने मेरी वहन इन्दिरा जी के खिलाफ दूसरी बहनों के खिलाफ श्री सत्यनारायण जी सिन्हा के खिलाफ ग्रौर वडे वडे लोगों के खिलाफ गन्द उछाली । डी० ग्राई० ग्रार० लोहिया जी के लिये है। मैं नहीं कहता कि लोहिया जी को न पकडों, ग्रब्दल गुनी को न पकड़ो, जिस को चाहो पकड़ो । लेकिन उस ग्रखबार के खिलाफ ग्रापके पास कोई हथियार नहीं है. कोई कानन नहीं है। मैंने स्टेट होम मिनिस्टर जी से श्रर्ज किया वह कहते हैं कि हमारे पास सभी कोई साधन नहीं है । कोई अमेन्डमेंट लायेंगे जिससे हम इस ग्रखबार पर भ्रपने डी० ग्राई० ग्रार० का कुस्हाड़ा चला सकें। श्रौर उसकी गर्दन मरोड़ सकें कि यह रोज श्राए दिन मृत्क के बकार

[बी सन्दल गनी]

को, मुलक की शान को, मुल्क की इज्जत को म्लककी ग्रस्मतको टके टके न बेच सके एक अखबार केरूप में। तो उसको रोकने का हमारे पास कोई साधन नहीं है। ऐसा साधन होगा प्रेस कौं सेल के पास, मैं नहीं जनता; मेरी बहन इस बारे में देखेंगी । लेकिन मुझे फिर भी मुबारिकबाद देनी है। आखिर यह एक नेक कदम है जो उठाया गया है। इस में व्यटियां हो सकती हैं। कल शायद मेरी बहुन यह श्रहसास करे । और इस में जो वृटियां हैं जो डेमोकैसी का जनाजा है उसको शायद वह ठोक कर सकें।

DEPUTY MINISTER IN THE THE MINISTRY OF INFORMATION BROADCASTING (Ѕнні R PATTABHI RAMAN): Mr. Vice-Chairman, Sir, at the outset I wish to express my deep sense of gratitude to the hon. Members who have taken part in the discussion on the Bill and by and large the welcome, if I may say so, accorded to the Bill. As has been pointed out, this is riot a perfect measure providing for all the ills that affect some sections of the Press in our country. Its scope is restricted and the success that the Press Council will achieve will depend very much on the measure of support that it receives from all sections of the Press. The Press Council will consist predominantly of iournalists which means proprietor, manager, editor, working journalist, all who take part in the bringing out of a paper. The working journalist has a very important role in the affairs of the Council. That is why out of 25 seats 13 are reserved for them. I find a number of amendments in the name of Shri Bhupesh Gupta. should r>« » soi-'t of accommodation on all sides if it is sincerely desired that the Council should function effectively. Bill that is before the House has had the benefit of scrutiny by this House in 1956, by the Press Consultative Committee in 1962 and by the Joint Committee of both Houses recently. The

two amendments I propose to move are intended solely in the interests of better functioning of the Council itself and not because of any reluctance on the part of Government to accord to the Council its due. I am quoting the Minister. "Let us give the Council a fair trial and not try to impede its working either by making it a powerless, anaemic body or by imposing on it responsibilities that properly do not belong to For instance, mention was made of the grant of newsprint and advertisements to newspapers. They were made at the Joint Committee stage and here. The advertisement policy of the Government of India has been discussed in this House several times. I should again make it clear that advertisements not given to newspapers in order to mould their policy or their attitude to Government policy. That way it will amount subsidising newspapers and Government do not subsidise newspapers. The criteria for giving advertisements have been announced in the past. When the amendments come up for consideration perhaps I would like to refer to them in greater detail. Similarly, newsprint is allotted on the basis of announced policies which have nothing whatever to do with the policy of a newspaper. These are administrative matters and a professional body like the Press Council will be in no position to advise Government on these matters.

Some Members, at the outset, raised the question of extension of this Bill to Kashmir. The only bar to this being done is, as I explained yesterday, that legislatively we are not competent to do so now. Though Entry 39 of the Concurrent List relating to newspapers is applicable to the State of Jammu and Kashmir, Entry 44 (incorporation, regulation, etc.) of the Union List extends to that State only so far as such corporations relate to the legal and medical professions. As soon as Entry 44 is made applicable to that State action will be taken to extend the Act to that State. Actually the Press Regulations

Shri Mani was very keen on Chairman being a retired Judge of a High Court. I take it he also means the Supreme Court. The Press Commission also, in fairness to him I must point out, was keen that it should preferably be a Judge who should preside over the Council's deliberations, but, Sir, as Shri Gurupada Swamy and Prof. Wadia pointed out, there need not be any rigidity about this. We are requesting the Chief Justice of India to nominate the Chairman. Surely he can 1>e expected to decide, keeping in view the functions of the Council, who should be the Chairman. "He should not be shackled and his dis.retion should not be fettered at all. Actually there may be an ex-Advocate-General and so many others whom I can think of. Nor can I agree with Shri Bhupesh Gupta who specifically debarred any particular type of ^person from being considered. I do not want to refer to his amendments. I do not also think it proper that the Chief Justice shoui'd be asked specifically to nominate a person or con-suit any particular body of persons in choosing his nominee. That is what one amendment really means. It is likely that he may consult all the organisations and bodies that he thinks fit, so far as the actual composition is concerned because he will be one of the three on the Committee to choose, One hon. Member said that Government should appoint a competent person who knows law, etc. The position of Government in this matter is quite clear in the Bill itself. I refer to sub-clause (7) of clause 4. The persons nominated by the Chief Justice and the Committee which selects mem. bers will be accepted by Government. Actually what G.-T3rnment do is the names in the Official they notify Government do not wish to have Gazette. any final say in the matter as to who should or should not be the Chairman or Members of the Council. That I made very clear at the very outset.

Some Members referred to the method of selection of members. The Press Commission recommended— and I am quoting here:-

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"The Chairman would call upon tha All-India organisations connected with the industry to draw up a panel of names from among whom he will choose the members to his first Counil."

The Committee for selecting members was not the idea of the Press Com mission, as stated by Shri Mani. That came later. Even now the Committee is not left to select members on their own initiative and discretion. Panels of names will be called for from all organisations of the Press. They would to the Working Journalists refer All-India Newspaper Federation, the Editors' Conferee - -He. They wiB , _ls and the Com-- om all f mittee shall have due regard to the panels so received. And except for the first Council this is important and I am glad to say that the Journalists' Council have accepted my suggestion-the organisations to be consulted are also to be notified by the Council itself. I suggested and it was accepted by all sections of the Joint Committee that it must be left to the Council itself later on to decide its own franchise and its own method of notification so far as these bodies are concerned. So, I Jo not think we need apprehend that this body is not going to be a representative body. Unless it is a representative body it cannot function properly.

I am just galloping because I am aware of the direction from you and I would like to finish soon, I thought if at the outset I referred to various amendments it would simplify matters. Regarding sub-clause (3) of clause 4. Shri Bhupesh Gupta, Shri Shukla and Shri Mitra have suggested certain modifications in regard to the composition of the Council. It is rather important. I think, Sir, 25 is a fairly large number for membership of tb*

[Shri C. R. Pattabhi Raman.] Council, was accepted be..use it was recommended by the Press Commission after mature and prolonged consideration. A large mass of evidence was taken by them. Similarly, the composition of" the Council has also been fixed after considerable discussion. The original Bill passed by this House in 1956 contained the same provisions. Subsequently the Press Consultative Committee examined the matter thoroughly, but beyond larging the sphere of choice in certain fields, they left the provisions untouched. Again, the Joint Committee also went into the question in very great detail, but felt satisfied with the provisions as they are. Actually they have only added a scientist in the category. So far as the other three persons are concerned and about the number of seats allotted to the different categories, extreme opinions have been expressed. Shri Bhupesh Gupta would like us to restrict the representation of proprietors to insignificance. Yet, even he will agree that proprietors do play a fairly important role in the existence of newspapers. I am very happy to say that there are trusts which are running newspapers and there are co-operative societies. They are also proprietors. distinguished members of the legal profession are here, they will not agree that proprietors mean only individuals, against whom Shri Bhupesh Gupta has got some definite ideas. Shri Mitra wants State-wise representation, which is also impractical. will really mean fifteen to sixteen States, It would become unwieldy. On the whole. Sir, the Bill strikes a fair balance and in the light of the history of this clause that I explained earlier we should leave it alone.

Now, Sir, with regard to the functions, as I said earlier, in regard to clause 12 we have very closely followed the recommendations of the Press Commission in this regard. I think the Bill is quite comprehensive in this matter and there is hardly any scope for enlarging them further as has been suggested, for instance, by Shri

Bhupesh Gupta. 'Clearly it cannot be the function of the Press Council to act as a dayto-da... advisory body for all newspapers in india as to what they should publish jr to insist on their publication of or giving emphasis to specific activities of various classes of citizens. Lnder our Constitution it may not be competent to do so. I think many of his suggestions are broadly covered by the existing provisions.

I have actually read them in detail, but as I said at the outset a glance at clause 12, up to (h) or (k) will show I that it is very comprehensive and all embracing. About my amendment to this clause, I have own already explained to the House and, if necessary, I shall deal with it further when the amendments are taken up. Here I will only refer to the objection raised by Shri Mani and Shri Mukut Behari Lai, who objected to my amendment to clause 12 (2) (e). May I make one point here? I hope no hon. Member imagines that he Government is in favour of our newspapers receiving surreptitiously financial assistance from foreign sources, whatever be the Party the particular paper may Belong to. As all Members who referred to it stated, ours is a Press which enjoys ilmost unlimited freedom. That freedom will certainly be tainted if any part of it is subjected to this sort of foreign intervention. I am not at all saying that it exists. But If assistance of an undesirable nature is rendered, surely it wil not be of such a nature and in such a way that it becomes public knowledge. The Press Council, with no machinery of investigation at its disposal, and no powers to investigate will be in no position to find out the truth. Only the Government is in such a position. I may point out also that many of the developing countries around us request us and there is a regular procedure. They insert advertisements for technicians, for engineers, for doctors, etc. an i we are gladly doing it". They also indicate even the region and which paper it should be. It may be that there may

be a number of people in Western India or some people in Southern India. They indicate it to us. And certainly if Government comes in possesion of such information, it may, if it desires, refer it to the Press Council. I may also refer to a sister Ministry

PROF. M. B. LAL (Uttar Pradesh): If the public comes to know of it and the public wishes to present the case to the Press Council, what is to be done?

SHW C. R. PATTABHI RAMAN; I am coming to that. I will also refer to it. So far as foreign assistance is concerned, I am going to refer to the sister Ministry of External Affairs, because foreign relations are also involved. There is no guarantee that a review by a professional body will be such as not to cause embarrassment to the Government in its relations with a foreign country. No Government can afford to take such risks. Therefore, I say that if Government comes in possession of any such information it wili investigate and take such action as it deems fit. If it is expedient so to do without detriment to the country's foreign relations, it will also refer such matters to the Council. The question of fettering the hands of the Council does not arise at all. Mr. Mani's fears in this regard are not well conceived.

I will now come to another point referred to just now. With regard to clause 13(2), I regret I am unable to agree with Mr. Mani. In fact, I am most grateful to Mr. Pathak and Mr. Sapru who spoke so eloquently and who have made my task so much easier. I entirely agree with them. I liope after hearing them Mr. Mani will not persist with his amendments. Apart from the fundamental objection to the clause raised by Mr. Pathak, I should add, as I stated earlier, the number of imagined grievances that will be placed at the door of the Press Council would be so many that the "Council will have little time to devote

to its principal task of building up a healthy, robust press in India by, among other things, evolving a code of journalistic ethics and ensuring fulfilment of the other objectives enumerated in clause 12. I can imagine thousands of individuals coming everyday complaining and saying +hat these are the grievances, and you will have to have many Committees and sit more or less permanently at a place just to hear those grievances.

Frankly I cannot understand Mr. Mani's objections, Sir. He said that if this clause is deleted, the Press will not accept the Bill. I sincerely hope that he is misinformed. After all, a Government-nominated Press Council is not being imposed on an unwilling press. It is only because of persistent demands in this and the other House and from the press itself that the Bill has been introduced. In fact the main complaint is that the Bill has been delayed. Everyone in the House said that it had been delayed too long, that it had taken eleven years after the Press Commission's report. The Press Commission have commented upon a voluntary Press Council, to which reference was made by Shri Mani-he made the point clear. I do not recollect that the Commission recommended that one of the Council's main functions should be to haul up before its bar Government and citizens for explaining their actions which have not found favour with some journalist or other. And when all is said and done, you cannot get over the argument of Mr. Pathak. I am not repeating i* again.

I do not for one moment say that Government may not interfere with the freedom of the press. I do not say that the Council should keep quiet about it If complaints of interference are made to it, the Council may, after satisfying itself about the facts of the case, include important items in the Annual Report referred to in clause 18. There is a specific reference in that clause to "factors affecting the standards newspapers". The Council is

[Shri C. R. Pattabhi Ram^i.J free to mention such cases and the Report will be placed on the Table of both Houses of Parliament, and Parliament can take up the matter. We cannot go beyond that. The impression that the clause is being deleted in order to protect some of those who exercise pressure on the Press is erroneous. After all, the Council's main function inter alia is to preserve the freedom of the Press.

Some apprehension was voiced about clause 14(2)' by Mr. Govindan Nair. He was referring to Star. Chamber, if I remember right. Mr. Govindan Nair thought that the powers given in clause) 14(2) would take away rather than ensure the freedom of the journalists. Mr. Mani's view was also the same. He was saying why this C.P.C. is invoked here. As Mr. Pathak and Mr. Sapru have explained, powers have been given to the Council only in the matter of holding enquiries under clause 13, and only in certain specified matters. These are all elementary principles of natural justice. That is what happens. You notify the other person, ask him to show causs, ask him to produce evidence and do all the precise things as laid down in the Civil Procedure Code. Without even these powers, the Council would be continuously issuing letters of. invitation, which would be ignored. Actually I read a portion of the Press Council's Report in the United Kingdom, I read about the "Daily Sketch" and Mr. Gunn-the Minister referred to it yesterday also. There they wanted a whole letter sent to the editor published, but it was mutilated beyond recognition. So they asked Mr. Gunn to come before them. He twitted his finger and said: "Who are you? You are a voluntary body. I will not come". The Press Council could not do anything. The Press Council in England bemoaned this and they actually said: "What are we to do? We are a voluntary body. We are helpless." I do not want to tarry long here because I have referred to it ad nauseam. Mr. Mani's Council

will have no power at all if it is a I voluntary body. Here the Civil Pro-| cedure Code's powers are given. This I is what precisely the Supreme Court! again and again says that you must I adhere to the principles of natural justice; otherwise anything that you do we will strike down. because nothing can prevent an on special leave to the Supreme going Court. Distinguished members of the Bar are here and they will bear me out. J Nothing can stop it under the Consti-| tution. If I remember right, it is article 136, of the Constitution—I have forgotten the number, I have been out of the profession for some time now. But nothing can prevent an appeal on special leave going to the Supreme Court and if the Council censured a journalist or editor of a newspaper without holding an enquiry, without giving him an opportunity of being heard, that will be struck down in no The Council, according to Mr. Mani, time need not insist on the production of documents, need not have powers to summon witnesses or to take their evidence on oaths. What kind of authority can such a wield am'ong pressmen or in the public? If Mr. Mani's amendments are accepted, this will probably be" the first time when a statutory body will be given ' the power—*I* pause here, j request j your attention to this when a statu-j tory body will be given the power to question a man's conduct I and to condemn him without proper j enquiry, because you will not ask him I to show cause, you will not give him! notice. This again witt be against all i canons of jurisprudence.

Bill, 1963

SHRI P. N. SAPRU: It is against the Constitution.

SHRI C. R. PATTABHI RAMAN: I am much obliged to my learned friend. It is against the Constitution. We have given ourselves in all solemnity Chapter III OI the Constitution guaranteeing fundamental rights,. under which unbrella we are all functioning.

Then some reference was made to the journalistic privilege of not disclosing the source of information. My Guru at whose feet I sat and learned some law in the Madras Law College, Prof. Ruthnaswamy, also referred to it. I will deal with it in some detail because that cropped up again.

SHRI BHUPESH GUPTA: There is a saying in Bengali: "Guru mara chela".

SHRI C. R. PATTABHI RAMAN: There is a saying: "Putrath ichcheth parabhavam", that is, a Guru or a father should always desire defeat at the hands of his pupil or son.

SHEI BHUPESH GUPTA: Have you understood what I said, what it means?

SHRI C. R. PATTABHI RAMAN: I can understand though you said it in Bengali. As I was saying, it is a well understood privilege of not disclosing the source of information. The Press Commission referred to it in detail and we discussed it. This is a specially well understood privilege. But there may be cases of vital national concern such as matters of national security or leakage of budget information or other matters where responsibility has to be fixed, where in the large public interest this privilege should be waived. The Press Commission has itself held this view. Apart from that the law of evidence does not accord any special privilege to the journalist, as both Mr. Sapru and Mr. Pathak have pointed out, and the courts of law may well insist on a journalist disclosing his source of information if it becomes necessary so to

In this connection may I quote the views of a jurist of international eminence? . I refer to Lord Shawcross whose name is familiar to everyone here. He was the Chief Prosecutor for the U.K. in the Nuremburg Trials. He was Attorney General and President of the Board of Trade in the U.K. He has a special place in newspaper history as Chairman of the Second Royal Commission on the Press in the

U.K. In a very lucid article written, for the 10th Annual Report of the U.K. Press Council he says-with your leave, Sir, 1 will quote it before I finish:

"It does not, indeed, appear to be the case that any country has accorded journalists an absolute privilege in this matter. Switzerland provides the classical example of a legal system going far to protect the journalist from an obligation of dis-: closure. But even in Switzerland the principle is conceded that the journalist's privilege must be subordinated to what is conceived to be the public interest, for the immunity from disclosure is not extended to cases of treason or to certain other offences against the State. In England our Courts have always maintained the view that consistent with the general principles of our laws which favour freedom more than is done in any other country, the journalist has no special privileges beyond what is enjoyed by the ordinary individual—although in practice he is often, and very sensibly accorded one. The freedom of the Press is derived from and is simply one aspect of the freedom of the individual." This is rather interesting:

"It would be a retrograde move, inimical to our broad philosophy, if the liberty of the subject, which includes his right to be equally protected by the rule of law, was eut down by the exemption of journalists from the application of the same rule of law. Absolute privilege in this matter could open the door to absolute irresponsibility. In our law the only person who enjoys anything approaching it is the lawyer, but his privilege is the privilege of the client and its safeguard is that the lawyer exercises the privilege as an officer of the Court under the control of the Court and subject also to a strict professional discipline. Neither the priest, nor the doctor nor the banker enjoys in this matter any special position at all."

[Shri C. R. Pattabhi Raman.] He goes on to develop this argument. I will not keep the House longer on Lord Showcross's quotation.

As I said, a Press Council consisting predominantly of members of the profession may well be expected to respect the privilege, but if in any particular case it becomes necessary to do so, the Council should have the power to over-rule it. It is rather important.

I think, Sir, that I have covered almost all the important points raised by the Members during their speeches and I will, if necessary, deal with any other points when we come to the clause by clause consideration stage.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill to establish a Press Council for the purpose of preserv ing the liberty of the Press and of maintaining and improving the standards of newspapers in India, as reported by the Joint Committee of the Houses, be taken into consideration."

The motion was adopted.

We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause ^-Composition of the Council.

SHRI BHUPESH GUPTA (West Bengal): Sir, I move:

2. "That at page 2, after line 19, the following provisions be inserted, namely:

'Provided that no person who is in any manner connected with any big business interests shall be eligible for such nomination:

Provided further that no official or retired official of the Government shall be eligible for such nomination;

Provided also that before making his nomination the Chief Justice shall ask for advice in the matter from the organisation of Working, Journalists."

7. "That at page 2, after line 27, the following proviso be inserted, namely: -

'Provided that not more than two such members shall be the owners of the big newspapers or connected with the management thereof.' '*

- 9. "That at page 2,—
 - (i) in line 31, for the words 'three' and 'two' the words 'si*' and four' respectively, be substituted.
 - (ii) in line 32, for the word 'one' the word 'two' be substituted.' "

SHRI M, P. SHUKLA (Uttar Pradesh): Sir, I move:

- 3. "That at page 2, line 21, for the word 'thirteen' the word fifteen* be substituted."
- 4. "That at page 2, line 22, for the word 'six* the word 'nine' be inserted.'
- 5. "That at page 2, line 26, for the word 'three' the word 'seven' be substituted."
- 6. "That at page 2, line 26, for the word 'six' the word five' be substituted."
- 8. "That at page 2, line 28, for the word 'three' the word fwo' be substituted."

SHRI P. C. MITRA (Bihar); Sir, I move:

10. "That at page 3, line 8, after the words 'sub-section' the words, brackets and figure 'and also not more than one member from one State shall be nominated to represent any of the categories referred to in subsection (3).' be inserted."

The questions were proposed.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Be careful; do not repeat ttie argument. That is all.

SHRI BHUPESH GUPTA: It will have to be repeated a little. What can be done?

THE VICE-CHAIRMAN (SHRI M.P. BHAFGAVA); No.

SHRI BHUPESH GUPTA: When you touch on those particular clauses . . .

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): You confine yourself to the amendments.

SHRI BHUPESH GUPTA: Yes, Sir, there is no doubt about it.

Sir, clause 4 relates to the composition of the Council. Now, as 1 said, now that we have accepted the principle of this Bill, it is important for us to ensure that the Council is composed of such people as would command the confidence not only of the working journalists but also of the public at large. Secondly, we want such a Council as would be progressive in outlook, courageous and would be dead set against certain very retrograde and reactionary tendencies that we come across in our newspapers. Thirdly, the Council should consist of such people as can bring to it the judgment and the views of the larger sections of the public. That is why I suggested certain changes. The first change that I want to make in clause 4 is this. my amendment No. 2-

"Provided that no person who is in any manner connected with any big business interests shall be eligible for such nomination;

Provided further that no official •r retired official of the Government shall be eligible for such nomination:

Provided also that before making his nomination the Chief Justice shall ask for advice in the matter from the organisations of Working Journalists."

I take the last proviso first because it has been suggested that, when we are leaving the matter in the hands of the Chief Justice of India, why we should provide *n a Bill of this kind that he should consult somebody. This is a plausible argument because we take it that the Chief Justice will exercise his judgment in the best interests of the newspaper and of the country.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA); Mr. Bhupesh Gupta, if I may intervene, does it fit in after line 19—this amendment of yours? Yow say, "The following provisos be inserted, namely:— . . "

Does it fit in there?

SHRI BHUPESH GUPTA; It does.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): How does it fit in there?

SHRI BHUPESH GUPTA: You are quite right. Your mind is quite sensitive to it. I like sensitive intelligence. But then it is a proviso, if it is a clause, it will perhaps not fit in there. I owe an explanation.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): I personally thought that it fits in better after line 33.

SHRI BHUPESH GUPTA: As you please, Sir.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Not after line 19.

SHRI A. D. MANI (Madhya Pradesh) ; Yes, exactly.

SHRI BHUPESH GUPTA: This is a technical error.

SHRI A D. MANI: No, no; not technical.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You cannot begin a clause with a proviso.

SHRI A. D. MAN!: YOU move it on the floor. He may be -permitted to move it on the floor.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You cannot begin a clause with a proviso; you can end a clause with a

SHRI BHUPESH GUPTA; It is a printing mistake.

SHRI A. D. MANI: No, no, it is not a printing mistake.

SHRI BHUPESH GUPTA: Chairman shall be a person nominated . . . " That is quite right, Sir. There some mistake has taken place.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA)- If you like, you can cor-rect it.

SHRI BHUPESH GUPTA: With your permission, I would like to have the correction made. The fate is well-known.

Now, Sir, the point that I wish to •make clear is this. It has been suggested rightlyplausibly pernaps from a particular anglewhy should you bind the- Chief Justice into consulting somebody? He is free to consult anybody he likes in this i matter. I can understand that argument. But why i make this proviso is this-that is the emphasis-that since the Chief Justice functions in a particular capacity in India in judicial matters, normally we take it that he will not be informed generally of what the journalists say or talk about among themselves about the Press and so on. Yet, the matter is of such importance that the views of the working journalists should be taken into account. You may say: why not leave it to the Chief Justice to take them into account? I say, yes, but then here the Chief Justice is not functioning in the caoacity of the Chief Justice. We are reposing certain confidence in a high dignitary of the State and in a high personality. Therefore, we advise him by way of '

legislation hat he should consult the working journalists. This is the position. Mind is focussed on the need for certain consultations which become immaterial for him in making the selection. Otherwise, it may well be that all kinds of representations, deputations, memoranda, etc. may go. The Chief Justice is not functioning in his judicial capacity here; he is functioning as an individual. Therefore it may well be that the employers or the newspaper owners will submit memoranda to him, make suggestions to him. I would like some thing to be done by others also. But the emphasis should be on consultation with the working journalists. I have suggested. Mr. Vice-Chairman, that, before making his nomination, the Chief Justice shall ask for advice-in the matter from the organisation* of working journalists. I am not providing for consultation with any and every working journalists-that is important-or leaving it to him or making it obligatory on his part to make individual consultations. But since, fortunately, in our country today we have got working journalists* organisations which are very well known and which have a reputation of their own and to which I think more or less most of these working journalists owe their allegiance—and by all accounts they have givtii a good account of themselves-why should they not be consulted.? As in analogy, there are certain makers: when judicial minds are asked to give a certain opinion, they consult him. For example, when we appoint him to a certain arbitration or tribunal not connected with thr normal process of law, even in terms of reference we say things which involve certain consultations with certain parties connected with the particular-point at

Therefore, we say that it should be done. It is not a reflection whatsoever on the Chief Justice's ability and so on. It is rather helping the Chief. Justice in this, matter by providing for it. Unless you have it, there is one danger. Suppose the Chief Justice

consults a working journalists' organisation, he may be open to a kind of accusation by some other people especially the newspaper owners that he had indulged in certain consultations which he should not have done. Or, for that matter, if he consults them, they may also nlaim that iwy should be consulted. But sliici. we are concerned with the problem of the Press Council which is to raise the standard of the press, promote certain values in our orrrs and newspaper industry, it is necessary that emphasis is definitely laid oil consultation. 1 like the spirit of eonsulta-tion. There is nobody infallible in this world, not even the Chief Justice of any court. But in this matter of public importance in India whe; i there is no question of interpretation of law, I think that we shoull bun? in certain democratic spirit of coMective discussion and provide for a thing of this kind. That is my suggestion. Therefore, I hope I will not be misunderstood on this scor". Anyway, other amendments will come tomorrow.

Then, Mr. Vice-Chairman, I have made a correction with your suggestion for which I am extremely grateful. It says;—

"Provided that no person who is in any manner connected with any big business interests shall be eligible for such nominati-:.

This is the emDhasis that I want to .give. Here the law itself shou'd be an educator. When we pass a law. that educates the neople. If I include this provision, it means I have passed a law which is more progres-ive, Which is against the retrograde big business. I would not like the big business to be brought in here. Therefore, I say any big business interest we would not like. Why should the big business interest be connected with it? You may say that the big businessman owns a newsparjer. I want to exclude him. For example, ii Mr. Birla owns a chain of papers, why Mr. Birla or any of that family should sit on this particular Council

by erason of his being the owner of the paper? If he is not a businessman but an owner of tne paper, i am prepared to make a compromise. Therefore, 1 am not against the owners as such; please do not misunderstand it. I am not against the owners as such, petty owners, small owners, middle class owners. But there are big business owners. I am against them.

Now the Government itself says that they do not want monopoly etc., monopolistic combinations and so on. Why then not exclude them from such a Press Council? If one of these tycoons goes . . .

SHRI P. N. SAPRU: How would you define it? Legal interpretation will be a very difficult affair.

SHRI BHUPESH GUPTA: That we can. Dr. Sapru is quite right in making this interruption. I think we can leave that to the Chief Justice. He will exercise his prudence and by his common sense and wisdom he will know who is big business and who is not.

SHRI AKBAR ALI KHAN; Why not leave it entirely to him? Why do you not depend upon the Chief Justice and his discretion without putting this rider?

SHRI BHUPESH GUPTA: I am trusting him but I am fortified. I want to give him not only my trust but also certain legislative assurances and directions. What is wrong therein?

SHRI A. .D MANI: You can give the definition of big business otherwise what is the guidance that Parliament is giving to the Chief Justice? If Mr. Bhupesh Gupta can think of a definition on the spot, I think we might allow him to move his definition.

SHRI P. N. SAPRU: May I just point out the difficulty? You move a writ against the Chief Justice that he has not correctly interpreted "big

[Shri P. N. Sapru.] business". Now noChief Justice would like to placehimself in that position. He wouldnot like to be made subordinate tothe courts which he presides.

SHRI BHUPESH GUPTA: If that is so, we may move for that writ when he appoints a working journalist by-pointing out that he is not a working journalist, that it is a mala fide appointment and a journalist, who is not a journalist, has misled the Chief Justice by a false declaration to appoint him on the Council. Therefore, let us not get into that. There is no end to it. If the hon. Ministertwo of them are sitting and one is butting in now from behind-agrees that she would accept my proposal, I am surely prepared to make a little change. If they do not, then do not ask me to make a further compromise. I have made enough efforts in this matter. But we can consult Dr. Sapru about it.

Sir, one big businessman spoils the whole thing. I do not know what will happen to our country if on this Select Committee these tycoons, multi-millionaires, owning the industrial complex, money and what not sit there. They start influencing everybody. Not that we are liable to be influenced. But protection should be there. They should not be there. Besides, why should we give them this place? They should be made to quit from high positions. I say our sentiments also are involved in this matter.

Sir, I should like to say that big business interests should not find any place at all here. Still by the back door some will come. I am making some provision against that. That is all that I want here.

I have provided further that no official or retired official should be there. My esteemed lady friend who made a speech talked about the Peking Communists and what not. None the less she spoke well. She '

said officials should not come in. I take her advice in this matter at least, her feminine advice, that officials should not be there.

SHRI A. D. MANI: You cannot go on amending your amendments like this.

SHRI BHUPESH GUPTA: 1 am hot pressing for it. I cannot amend my amendment but it is their view. It is so redundant and so repugnant.

Now they ask as to why I object to retired officials. I object for the reason that today there are too many super-annuated and retired officials getting into so many high offices.

SHRI A. D. MANI: For example.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); No cross-talk, please.

SHRI BHUPESH GUPTA: There are so many examples, Mr. Vice-Chair-man. If an informed journalist does not know examples of this, I do not know what he writes. For example, there is the Secretary-General of the External Affairs Ministry. He is now a Managing Director. There are so many others. I have got a list here. Many are getting appointed. Some after retirement become Vice-Chancellors Governors, of Universities and Chairmen of the various public undertakings.

SHRI P. N. SAPRU: They are not. officials.

SHRI A. D. MANI: I would ask the-hon'ble Member what he expects the retired official to do. Does he want him to commit suicide?

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, it is a strange question. If I do not provide for one retired official to be placed here, all the retired officials in the country will commit suicide. Have you heard such a thing' in your life? Even informed jour-

nalists can be so monumentally upset as my hon. friend. I can understand one retired official committing suicide if he does not find a place there. But why should all the retired officials commit suicide? Therefore, Sir such absurd suggestions are made. Are there not other people in the country? It becomes again a temptation, a position which will be sought after by the retired official. If the retired officials are there, let them really retire. We want young men here. The retired officials, by the time they retire, get all kinds of cobwebs in their heads.

Bill, 1963 PANDIT S. S. N. TANKHA (Uttar Pradesh): What about High Court Judges?

SHRI P. N. SAPRU: High Court Judges cannot be regarded as officials . . .

THE VICE-CHAIRMAN (SHRI M. P.

): The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at five of the clock till eleven of the clock on Thursday, the 26th August, 1965.